IP.M.

 Th_e House reassembled after lunch at two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

DEMAND FOR STATEMENT RE. REINSTATEMENT OF RAILWAY WORKERS

SHRI BHUPESH GUPTA (West Bengal): Sir, I wish to bring to your notice of what has happened in the other House...

MR. DEPUTY CHAIRMAN: We are not concerned with the other House.

SHRI BHUPESH GUPTA: This is to put the record straight. As you know, Sir, they referred to the President's statement with regard to the railway strike and the reinstatement of the workers. The matter was raised in the other House...

MR. DEPUTY CHAIRMAN : You cannot get up like that.

SHRI BHUPESH GUPTA : I have to get up like this—one way of getting up is to get up. All that I would request you, Sir, is to ask th_e Railway Minister to follow the same thing. If the Minister has given an assurance in the other House that he would make a statement as to what they have done in fulfilling the promise of no-victimization, we should have the same assurance. And the statement should be made simultaneously in both the Houses. We are worked up very much... (Interruptions)

MR. DEPUTY CHAIRMAN: Prof. Rasheeduddin Khan—not here; Shri Krishna Kripalani—not here...

{Interruptions)

SHRI BHUPESH GUPTA : Mr. Om Mehta can find out...

MR. DEPUTY CHAIRMAN: Shri Dhabe—not here; Shri Harsh Deo Malaviya—not here...

SHRI BHUPESH GUPTA: The Speaker directed that the statement should be made by the Minister...

MR. DEPUTY CHAIRMAN : Now the Minister will reply...

SHRI BHUPESH GUPTA : Mr. Om Mehta, why don't you get up and say ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I will find out as to what the decision was. I will try to find out.

THE UNIVERSITY OF HYDERABAD BILL, 1974—Contd.

PROF. S. NURUL HASAN: Mr. Deputy Chairman, Sir, I am grateful to the hon. Members for the valuable contributions they have made on this important and significant Bill that is before the House. Sir, I will briefly refer to the main points that have been mentioned by the hon. Members.

Sir, first of all, a point has been mentioned from both the sides of the House that this University does not incorporate any new idea. Sir, I would beg to make this submission that so far as the new idea js concerned, we have already provided for a Planning Board, which will be advising the University in respect of the functioning of the University. I can assure this hon. House that on this Planning Board we will keep persons of great intellectual and academic eminence who are familiar with the latest thinking as well as with the needs and requirements of the country and it is really for

126

them to work out the different features of the University.

Sir, I have already mentioned a few points earlier. One of the important points has been that this University wiH be working in close collaboration with many of the research institutes which are already in Hyderabad. I made a reference to the Central Institute of English and Foreign Languages, the Regional Research Laboratory at Hyderabad, the National Geo-physical Research Laboratory, the Nutrition Institute, and so on. I hope that in collaboration with these institutions it will be possible for this University to take up problem-oriented courses particularly of an interdisciplinary nature which will have a direct relevance to the growth and expansion of society.

Sir, I would not like to go into some of the political issues which have been raised except for saying that many of the political motives that have been attributed to my Party have no basis and, in fact, are not justified. But, I do not wish to take the time of the House and deviate from the main issue, namely, the provisions of the Bill.

Sir, the next point that has been raised is the question of students' participation. The Bill specifically visualised has the involvement of and participation by students for which statutes have to be framed. Here, I would particularly like to refer to clauses 24(i) and 24(k) of the Bill. If the hon. Members would kindly have a look at it, clause 24(j) says that the Statutes may provide for the establishment and recognition of Students' Union or associations of teachers, academic staff or other employees; that is to say, it is clearly visualised that there would be a Students' Union in the University and that the students will be participants in the affairs of the University.

SHRI MOHAMMAD YUNUS SA-LEEM : On a point of order, Sir. Giving power to a body to recognise or de-recognise students' union does not mean that students' participation has been visualised.

MR. DEPUTY CHAIRMAN : It is not a point of order.

SHRI MOHAMMAD YUNUS SA-LEEM: Sir, in the Aligarh Muslim University the Students' Council has been provided. In the same manner something must be done here also.

MR. DEPUTY CHAIRMAN : It is not a point of order.

PROF. S. NURUL HASAN : I have said that it is visualised. I would again refer to proviso to clause 25(5). Sir, that proviso says

Provided that the Visitor may, on the expiry of the said period of three years make, within one year from the date of such expiry, such detailed Statutes, as he may consider necessary and such detailed Statutes shall be laid before both Houses of Parliament.

Sir, I would like to make it clear on behalf of the Government that Government have every intention that the detailed statutes which are made by the Visitor are discussed, taken into consideration, by each House of Parliament. So that the Parliament will have enough opportunity to look into the detailed structure which as a result of the experience of the initial phases they are going to frame. Sir, at the moment, our difficulty is that for a variety of reasons we cannot fully visualise what the schools are going to be and how the University

[rof. S. Nurul Hasan]

is going to function because we are hoping that the Planning Board will take into consideration two or three important factors. The first is the aspirations of the people of Andhra Pradesh and here 1 would like to make a special submission for consideration of my hon. friends from Andhra Pradesh that Government recognises the fact and I have already stated it that it is in pursuance of the 6-point formula, that the university is being corporated. Government are deeply conscious of the fact that the educational facilities and resources in the State of Andhra Pradesh have to be augmented and Government have every intention...

SHRI BHUPESH GUPTA (West Bengal) : Do we understand that while setting up the University you will work out the details in consultation with lfie Government of Andhra Pradesh and all others concerned so that the people of the state have the fullest assurance that the faithful implementation of ihe 6point formula will be taken are of by the Centre and the State ?

PROF. S. NURUL HASAN : Sir, I have no hesitation in saying that Government wish to implement the 6-pcint formula in letter and in spirit. I am not going to quibble over any words. I want to give this assurance with due sense of responsibility on behalf of the Government that Government stands by the six-point formula and that this Planning Board will certainly take into consideration the aspirations of the people of Andhra Pradesh. Secondly, this Planning Board must also take into account the most advanced educational thinking so that what is added to the sum total of educational facilities in the State of Andhra Pradesh is qualitatively more advantageous to the State and to the

Bill, 1974

country. Thirdly, Sir, the problem-oriented researches have also to be taken into account and these problems-oriented researches are tending to become more and more interdisciplinary and it is all these factors that they have to take into account fully. After having taken into account all these factors, we can then come and work out the details. But whatever the worked-out details are they will be placed before both the Houses of Parliament to examine, to-criticise, to improve, to correct and do whatever Parliament in its wisdom rnaj choose to do. Therefore, Sir, I would like to allay any apprehensions on this account. I hope that I have given a strong enough assurance for my hon. friends with whose sentiments I am in full sympathy.

Sir, regarding the other point raised by my hon. friend, Shri Bhupesh Gupta, I have already got in touch with the Chief Minister of Andhra Pradesh and had consultations with him regarding the constitution of the various bodies. After all, Sir, in the initial stages these bodies-will be constituted by the Visitor and I have the constitutional responsibility to this House to give advice to the Visitor. Therefore, we are holding consultations...

SHRI BHUPESH GUPTA : Whatever the hon. Minisler has said and whatever assurance he has given, it is all right as far as it went. He had consultations with the Chief Minister, that is also all right because he has to deal with the Chief Minister but there are many Members in both the Houses from Andhra Pradesh. I do hope the hon. Minister will at least satisfy those Members from Andhra Pradesh even though he may not consult us. Therefore, I think the Members from the two Houses should also be concurrently

taken into confidence in regard to matters relating to the setting up of the University.

PROF. S. NURUL HASAN : Sir, I have the highest regard for all hon. Members of Parliament irrespective of the party to which they belong, irrespective of the House to which they belong, though I must confess that a certain personal association with this House for a longer period gives me the opportunity of knowing more hon. Members personally here than in the other House. But I give the highest consideration to any suggestion, any criticism and any advice that is given by any hon. Member of either of the two Houses.

Sir, a question has been raised about the medium of instruction. A great deal can be said, Sir, for all the suggestions that have been offered. A suggestion has been made that it should be English because for the time being English is a link language. Then another suggestion was that it should be Hindi for which under Article 351, it is my privilege to be responsible to this House for working on behalf of the Government of India for its advancement. My friend Shri Mohammad Yunus Saleem spoke about Urdu. The association of Hyderabad city as well as different parts of Hyderabad with Urdu has been of long standing. And finally, last but not the least, perhaps, the most important point is that if the overwhelming majority of the students is going to belong to Andhra Pradesh, their mother tongue is Telugu and, therefore, in this Central University, we cannot ignore the study of Telugu or the needs of the people of Andhra Pradesh. Therefore, Sir, these are matters which are rather complex. Our main policy in regard to the medium of instruction has generally been that we must leave it to the academic community to decide. Sometimes a teacher has to be bilingual; sometimes 5-24 RSS ND)/74

he has to be trilingual. In my own humble way, S'r, I have been trilingual explaining the same thing in English, Urdu and Hindi to my pupils because the duty of a teacher is to communicate the knowledge and ideas and arguments to his pupils in a manner in which they would understand best. Therefore, Sir, the Government has not made any prescription regarding the medium of instruction and we have to take into account the language in which the students would understand best what their teachers are saying, best and, therefore, Sir, that factor has to be taken into account.

Sir, a further point has been raised about the financial provisions. My friend Mathew Kurian is not here. It has also been raised by my hon. friend Shri Narasimha Reddy about inadequacy of the funds. Sir, nrices are going up and I do feel that die University may need more funds than what we had visualised when calculations had been made. But it depends on what resources can be made available to my Ministry and we will do our best to help the University. The calculations that I have given are the calculations as they were made by an expert group which had made the calculations at that particular point of time.

Sir, my friend Shri Rajnarain had expressed a doubt that students can be expelled by the Vice-Chancellor without charge. I would beg to submit, Sir, for his consideration that this Act like one or two other recent Central Acts, has made one important advance. Firstly, any student against whom action is taken, can always go in appeal to the Executive Council. Secondly, if he is not satisfied with what the Executive Council has done and if his punishment exceeds a minimum period, then he can demand a tribunal which will not cost

132

[Prof. S. Nurul Hasan]

him anything and which will not be dilatory. Sir, this is a new feature by which we are venturing to ensure that there is no orbitrary disciplinary action against the students. Sir, I would not like to take the time of the House making a reference to what my friend, Shri Rajnarain, has said about Jawaharlal Nehru University except to say that the actual amount which was given to the Jawaharlal Nehru University for it's programmes during the Fourth Plan— allocated, not actually spent—was Rs. 6.5 crores.

PROF. S. NURUL HASAN : The total allocation for the Fourth Plan was Rs. 6.5 crores and for the Fifth Phn the tentative allocation is Rs. 6 crores including buildings. Therefore, Sir, I do not know; there must have been some misunderstanding in regard to that figure of Rs. 36 crores which the hon. Member gave. I do not want to go into details except in one respect and that is about what he has said about Indian culture.

श्री राजनारायण : नोट में बताया है कि एक साल में 6 करोड़ दे रहे हैं और इस तरह पांच साल में 36 करोड़ दे रहे हैं।

PROF. S. NURUL HASAN : I have already promised my hon. friend that he had given me a note to which I wtfl send him a point by point reply. I am not running away from that, I will give him a detailed report. These two points I wanted to refer to here because I thought I might give the House the actual figure because that may have some relevance to what we are asking for the Central University in Hyderabad.

About the point about Indian culture, I understand that from this year they have already admitted students for Hindi and Urdu and they have advertised the posts and I think they will be making appointments soon.

SHRI RAJNARAIN : You think but it is not done.

PROF. S. NURUL HASAN : Then, Sir, my hon. friend Mr. Janardhana Reddy has said about the Jawaharlal Nehru Technical University. Here 1 want to make one submission that 1 had made as strong a submission as was capable of to the State Government not tc be in a hurry in establishing this University, that it should not merely be an office affiliating existing colleges, that the UGC has recommended that for maintaining standards it should be a University which has a strong teaching and unitary base. This is what the Commission has said : "The Commission agree that while there was urgent need for innovation and experimentation in the field of technical education and medical education it could not recommend the setting up of technical or medical Universities with affiliating functions. If there is compelling academic reason they should be established as the unitary Universities on the pattern of Roorkee, HT or All India Institute of Medical Sciences. I have forwarded this recommendation to the State Government so that it may consider making such use of this as it may think fit and proper.

SHRI JANARDHANA REDDY : Has the Minister received any reply from the State Government to this ?

PROF. S. NURUL HASAN : Not yet.

Sir, a question has been raised by my hon. friend, Shri Mohammad *Yunus*

134

Saleem, who knows far more about law than I can ever pretend to know. He wanted me to define what is meant by the expression 'weaker sections'. It is a constitutional phrase and he has himself defined it. I tend to agree with his definition, that is to say, socially, economically and educationally weaker sections. I think the definition that he himself has given seems to me to be a correct one. I am not an expert in law; it is a common sense approach and I think after all the main sanctity of the law is that it should appeal to the layman.

SHRI MOHAMMAD YUNUS SALEEM : How will you determine ?

PROF. S. NURUL HASAN : It is really for those people to determine who are in authority in the University in the light of any pronouncement which the hon. courts may have made from time to time.

Sir, there is one very important issue which has been raised by a number of hon. Members and that relates to the powers of the court. First of ali, I would like to go on record and make a factual correction of what my friend, Shri Mohammad Yunus Saleem, has said. He was reading out from the Banaras Hindu University Act which had been amended by this House long ago. In the new Act the Court is an advisory body. The words 'supreme authority' occur only in the case oi two Central Universities, viz., the Jawa harlal Nehru University and Delh University. It is not to be found ic Aligarh, Banaras, Visva-Bharati, ths North-eastern Hill University nor in this particular University. This transitior has been gradual but continuous one The а Radhakrishnan Commission wen

into the problems of university education and a question was raised that when the Senate was there, the main power should be with the Senate. The Radhakrishnan Commission disagreed with it and said that in academic matters the main power should be given to the Academic Council and not to the Senate. After that this House will recall the appointment of what was called the Committee on Model Acts for Universities under the distinguished Chairmanship of Dr. D.S. Kothari. It was appointed in December 1961. I am quoting; "At one time, when there was no Academic Council, it was usual to describe the Cour: as the Supreme governing body, but in some of the newer Acts this has been advisedly omitted". This is again a report which was submitted in 1964. The Gajendragadkar Committee is the third in the chain. . .

SHRI MOHAMMAD YUNUS SALEEM : What I want to know from the hon. Minister is what is the recommendation of the Kothari Committee regarding the constitution of the powers of the Court. Has the Kothari Committee ever said that it should not be the supreme body, but it should only be an advisory body?

PROF. S. NURUL HASAN : I am reading out from this thing. If I remember rightly—I am subject to correction— it has been placed before the House. This is on page 19, what I read out :

"...... but in some of the newer Acts this has been advisedly omitted." This is what they have said.

vSHRI MOHAMMAD YUNUS SALEEM : This is an observation.

PROF. S. NURUL HASAN : I have said that there is a gradual evolution of the view and it is felt that in academic matters the Academic Council should have supreme powers. Again, there the

[Prof. S. Nurul Hasan]

tendency is that while the overall control in academic matters should vest in the Academic Council, nevertheless we must involve the actual teachers. Therefore, more and more powers should be given to the departments of study or centres of study tc decide on basic academic questions, *i.e.*, what is to be taught, who is to each, how it has to be taught, who is to evaluate and examine, what is going to be the number of posts, what are the special qualifications for the posts, etc. These problems are being decided more and more by the centies of study or the departments of study or by the committee with which they are involved. Therefore, the suspicion that the Education Ministry has any intention of making the universities a section is not justified. But I would accept one point which my hon. friend, Shri Mohammad Yunus Saleem, has said, viz., in some universities the courts do not meet. I will take all necessary steps to ensure that Ihe meeting of the court takes place at least once every year.

I think I have covered, more or less, all the major points that have been raised in connection with this Bill, but I would like to end my speech by repeating one thing...

श्वी राजनारायणः सीडियम आफ इंस्ट्रक्शन क्या होगा ?

त्रोo एसo नुरुल हसन : कह चुके, भाई साहब कह चुके बहुत तफसील के साथ अभी कहा था। Sir. I would like to repeat, so that there is no misunderstanding, that Government have decided to set up this University in pursuance of the six-point formula in order to augment the educational facilities available in the State,

and I have every hope that the overwhelming majority of the students in this University wiH be from Andhra Pradesh.

Sir, with these words, 1 move that this Bill be taken into consideration.

MR. DEPUTY CHAIRMAN: I shall first put Mr. Rajnarain's amendment to vote.

The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of ten members, namely ..."

MR. DEPUTY CHAIRMAN : As far as I remember, you spoke mostly about referring it to the Select Committee. When you spoke, you were only speaking on why it should be referred to the Select Committee. Why should you again speak on that ?

श्री राजनाराधण : मैं यह कहना चाहता हूं कि दिन प्रति दिन इंकोचमेंट अपान दी राइटस आफ दि सम्बर होता जा रहा है।

श्री उपसमापति : कोई इन्कोच मेंट नहीं है ।

श्री राजनारायण : हम इसको सेलेक्ट कमेटो में क्यों भेजना चाठते है यह सुन लोजिए । माननोय मंत्रो जो ने इसको सेलेक्ट कमेटी में भेडने के लिए कोई तय किया नहीं । हम यह चाहते ये कि कोई एक विश्वविद्यालय बनाया जाए तो तमाम देश में जो मस्तिष्क हैं, जो उर्वंर है, उनको ध्यान में रख लिया जाए । भाननीय मंत्री जी ने संकुचित दृष्टी से इसको देखा है । मंत्री चाहता या जि बह्न संकुचित दृष्टि को छोड

आहोर व्याग्क दृष्टि से इसको सेलक्ट कमेटी में भेजें।

श्रीमन, दो तीन पाइंटस में आपको कह देना चाहता हूं।

MR. DEPUTY CHAIRMAN : You cannot make a speech on this now.

श्वी राजनारायणः मैं स्पीच नहीं दे रहा हूं हमको थोड़ा सा झार्टस्पीच टेने का हक है। हम अपना अमें इमेंटे पेश कर रहे है।

MR. DEPUTY CHAIRMAN : On other amendments you may say, but not on this.

श्री राजनारायण : इस में इतना ही कह दुं कि माननीय मंत्रो जो इस ो भान जाये तो उनका भला हो और उस भल।ई के लिए मैं चाहता हूं कि इसको सेलेक्ट कमेटो में भेजा जाए।

MR. DEPUTY CHAIRMAN : The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of ten Members, namely—

- 1. Shri B. S. Shekhawat,
- 2. Shri Prakash Vir Shastri,
- 3. Dr. Ramkripal Sinh;).
- 4. Shri M. P. Varma,
- 5. Shri Rabi Ray,
- 6. Shri Jagbir Singh,
- 7. Shri G. Lakshmanan,
- 8. Shri N. H. Kumbhare,
- 9. Shri Viswanatha Menon, and 10. Shri Rajnarain,

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with instructions to report withi.n month."

The. motion was negatived.

MR. DEPUTY CHAIRMAN : 1 shall now put the motion to vote. The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN Clause 3. There is one amendment by Dr. Ramkripal Sinha. He is not here.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN : CidUso 4. There is one amendment also by Dr. Ramkripal Sinha. He is not here.

Clause 4 was added to the Bill. Clauses 5 and 6 were added to the Bill.

Clause 7—(University open to all classes, castes and creed).

MR. DEPUTY CHAIRMAN : Clause 7. There are two amendments. One is by Shri R. Narasimha Reddy. He is not here. The other is by Shri N. H. Kumbare.

SHRI N. H. KUMBHARE (Maharashtra) : Sir, 1 move :

11- "That at page 4, line 46, after the word 'for' the words 'reservation in teaching and non-teaching Dosts and' be inserted."

[Shri N. H. Kumbhare]

Mr. Deputy Chairman, Sir, by this amendment I only want to press for the reservation in services both in the tedcb-ing and the non-teaching posts. I would refer to the article of the Constitution according to which the claims of the members of the Scheduled Castes and Scheduled Tribes shall be taken into consideration consistently with the maintenance of efficiency of administration in the making of appointments io services and posts in connection with the Union and the States In fact the Minister may say that the orders of tlie Home Ministry concerning reservation in services for the Scheduled Castes and Scheduled Tribes would be made applicable to the University, but the hon'ble Education Minister knows very well how the representation in all educational institutions obtains. I may draw his attention to the fact that the Delhi University has passed a resolution despite the Government directives that there shall be reservation in services. The resolution is that it is not economically sound to provide in services for Scheduled reservation Castes and Scheduled Tribes in teaching posts. Sir, I fail to understand the In the Delhi University, in the resolution. they do not get suitable teachers' posts Scheduled Caste and Scheduled Tribe candidates. Sir. my submission is that in view of the constitutional provision it was obligatory on the part of the Government to provide for reservation in services. Mv submission is that by not doing it, in fact, by not making a provision the Government has totally flouted the Constitution and, therefore, at least the hon'ble Minister can give us an assurance that in respect of teaching posts at least the Government directives will be fully implemented.

[RAJYA SABHA]

Bill, 1974

PROF. S. NURUL HASAN : Sir, while I sympathise with the views that have been expressed because they represent the Government policy as visualised by the constitutional provision that the reservation of Scheduled Castes and Scheduled Tribes should be fully observed, the point is that even in the Home Ministry directive that was issued posts which are of a technical or scientific nature have been excluded. Sir, the academic view has been that for teaching posts this reservation may not always be feasible because of the multiplier effect-that is the word used. But so far as non-teaching posts are concerned, I am quite willing to give the assurance to-the hon'ble Member and the hon'ble House that we will take every step to see that the reservation for the Scheduled Castes and Scheduled Tribes is fully observed.

The question was proposed.

MR. DEPUTY CHAIRMAN : The question is :

11. "That at page 4, line 46. after the word 'for' the words 'reservation in teaching and non-teaching posts and' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

"That clause 7 stand part of the Bill".

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 : Visitor

SHRI RAJNARAIN : Sir, I raovs :

12. "That at page 5, for the existing Clause 8, the following clause be sub stituted namely : —

'(a) The last retiring Chief Justice of the Supreme Court of India shall be the Visitor of the University;

(b) In case of his death or resignation or otherwise in the event of the post fa'ling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall eo on as may be neeessary.'

. श्री उपसभाषति : राजनारायण অ आफ इस पर बोलना चाहेंगे ?

श्री राजनारायण : जो हां।

श्री उपसभापति : देखिए आपके 9 अमेंडमेंटस है इनमें से दो तीन पर, जिनको आप जरूरी समझते है उन पर बोल लोजिए ।

श्री राजनारायण : जो मैने अमेंडमेंड दिए हैं वे सोच समझ कर दिए हैं और मैं उनके महत्व को समझता हूं।

- श्री उपसभापति : आपको अमेडमैड क्या ह !

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): शायः इनकी अमेंडमेड यह है कि वहां का वाइस चांसलर मारुति कार को इस्तेमाल न करे।

श्री राजनारायण : श्रीमन्, स्वसे पहले मैं बहुत ही आवश्यक और सामयिक संशोधन पर इस समय अपने विचार व्यक्त करना चाहता है। मेरा संशोधन थह है कि पृष्ठ 5 पर विद्यमान खण्ड 8 के स्थान पर निम्न-लिखित खण्ड प्रतिस्थापित विया जाय। इस खण्ड में कहा गया है कि भारत का राष्ट्रपति विश्वविद्यालय का कल।ध्यक्ष होगा। लेकिन मेरा संशोधन यह है कि:

'भारत के उच्चतम न्यायालय का अखिरी अवकाश प्राप्त मख्य न्यायाधीश विवव-विद्यालय का कुलाध्यक्ष होगा।"

यानी इस समय जो सर्वोच्च न्यायालय का सुरुष न्यागाधींका है, चीक ंस्टिस है, उसके पहले जो चीफ जस्टिस था, यदि बहुन रहेते। उसके पहले वाला और यदि यह भे न पहे तो उसके पहले

वर्तभान चीफ जन्टिस रे को मैं नहीं बना रहा हूँ। उनका एयायन्टमेन्ट तो अभी भी डाउट है में है क्यों कि उनके हटाने के लिए सर्वोच्च न्यायालय में मुकद्रमा दाखिल हैं । उनको करें बनाया जा सकता है। इसलिए पूरा दिमाग लगाकर हमने 27 문 संशोधन रखा है । भारत के उच्चतम न्यायालय का अखिरो अवकाश प्रान्त मुख्य ग्याय घीश विश्व विद्यालय का कलाध्यक्ष होगा। यानी श्री रे के पहले, जो मुख्य न्यायाधीश थे वह हो सकते हैं (Interruptions) श्री रे अवकाश लंगें तो वे भो हो लकते है। लेकिन अभो नहीं हैं सकते हैं । सर्वोच्च न्यायालय का जो अखिरो न्यायार्धन होगा यानी श्री रे से पहले उसको मृत्यु या त्याग-पत्र के कारण या अन्यथा स्थान रिक्त होने पर उसका पुर्ववर्ती अवकाश प्राप्त मुख्य न्यायाघोश कुलाध्यक्ष होगा। इसमें साफ कहां है कि प्र्ववर्ती कुलाध्यक्ष होगा।

इसलिए, श्रेथन्, मैं इस निाब्चत मत का हूँ कि राष्ट्रपति को शिक्षा के क्षेत्र में अलग रहना चाहिए । राष्ट्रपति को फुरसत नहीं मिलतो है, सारे देश का वारोबार उसका देखना पडता है और राष्ट्रपति अब २६ता है तो केनीय सरकार का शिक्षा मंत्र:लय जो कुछ सलाह देता है, उसमें मताबिक वह काम करता है। इस बारे में क्या स्थिति होती है, यह मैं **ानता हूं भेगों** कि वई कोर्टेस का मेम्बर रह चुका हूं । गजेन्द्रगडकर कम हान की ्व नियुक्ति हुई तो उधमें भो हमने इस वारे में गवाह, दी है । इसलिए मैं यह बहुना काहता हूँ कि राष्ट्रपति को इस भार से मुक्क कर दिया जाय । राष्ट्रपति एक पोलिटियल आदमी हो जाता है और विशेष स्थिति जो आज की है, ऐसी स्थिति में राष्ट्रपति एक पोलिटिकल पार्टी का हो रहा है। कोई इसको नहीं मानेग तो यह गलतो होगो। मौजुदा राष्ट्रपति एक वाला विध्वविद्यालय या कुलाध्यक्ष होगा । पोलिटिकल पार्टी के आदमो है, पार्टी को

144

[श्री राजनारायण]

सरकार में मंत्रो थे। इति मंत्रालय को जो इतनो दुर्गति हुई है, यह सभो ने देखा है। (Interruptions)

प्रो० एस० नुरूल हसन : मौजूदा राष्ट्र4ति के बारे में ये क्या कह रहे है ?

SHRI BHUPESH GUPTA : Sir, on a point of order. We will not know who will be the Rashtrapati till the counting is over tomorrow. Let the counting be over.

श्री राजनारायण : दिक्कत यह है कि अ) भूपेश गुप्त नं मेरी परी बात सनी नहों या वे हिन्दो समझ नहीं पाले है । श्रो ओम मेहता तो हिन्दो समझते है, मैं उनसे कह रहा हं। राष्ट्रपति के इस बकत दो उम्मीदवार है, एक है श्रो फबरुहिन अलो अहमद, जो अभो कुछ िन पूर्व तक सरकार के मंत्रो थे, कृषि मंत्र ्य एक पार्टी के आदमी है । एक दुसरा अम्मोदवार जो देश का है जिसको जितने भो विरोधो दल है, एक दो को छोडकर, सभो न उम्मोदवार भान। है, लेकिन किर भो मैं कहना चाहना हं कि वह पोलिटिकल ब्यह को रिप्रेजेंट जरते है। इसलिए मेरा कहना है कि इन दोनों में राष्ट्रपति जो भो हो, वे पोलिटिकल व्युह को रिप्नेजेंट करते है, गर्टी ो तरक सं उम्मीदवार है। इसलिए अब वे राग्ट्रपति के पटके ऊपर आएं तो उनको विश्विद्यालय का कुलाध्यक्ष बनाया नहीं जाता चाहिए और विसो भो विकटविद्यालय का नहीं बनाया ाना चाहिए। इस लिए हमने यह कहा है कि आखिरी अवकाश ाप्त) मस्य जज्ज होगा, वह कुलाध्यक्ष रहेगा,क्यों कि बह अवकाश पर होगा और उसको फुरसत भो होगों ताकि वह विब्वविद्यालय के काम को देख सकेगा, गुण दोवों का विवेचन करेगा और उसके ऊपर अपना निणय लगा।

केवल रबर स्थाम्प नहीं रहेगा, के जा कुछ श्री नूरुल हसन जो कह दें उस पर राष्ट्रपति को मोहर लग ाए, इसलिए मैं सदन के सम्मानित सदस्यों से अपील करूंगा कि वे हमारे इस संघाधन को अच्छो तरह से हृदयंगम करें और हृदयंगम करके इस पर हमारे पक्ष में वोट दें।

Bill. 1974

The question was proposed.

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, 1 will have to ^cay something on his amendment. The point he has raised is important although I do not agree with the suggestion that he has made that the retired Chief Justice of the Supreme Court should be made the Chancellor or the Vice-Chancellor or whatever it is. Mr. Rajnarain is always after retired Chief Justices. Anyway, I am not laying down any such principle. A Chief Justice may or may not be suitable for occupying the pjst of Vice-Chancellor or Chancellor of a university. At the same time. I am not at all suggesting that there cannot be a retired Chief Justice who is suitable for it. I am not saying that. But in principle I should not like it to be included in a Bill of this type. The point he has raised deserves consideration roday. Mr. Rajnarain has his own ideas, original ideas. I thought he would be saying that if a retired Chief Justice is not available, it should be Mr. Rajnarain who should be the Chancellor of Ihe university. I am grateful for the humility he has displayed in this matter. But then that will not be a university, that will be something else, if he is there. Anyway, we are not at the moment concerned with it. The point he has made Prof. Nurul Hasan should consider seriously; we find these days that Governors are ex-officio Chancellors of universities. Similarly we are pursuing the same course in regard to Central univer-

sities and so on. I think this matter should be seriously considered, not now, but for a general policy being formulated as to where we find people to occupy such positions. It is not good that such dignitaries from Government should be brought to occupy such positions. I think we have enough educationists in the country, well-known men of letters. They can be chosen for such positions instead of being sent as ambassadors or even brought to Rajya Sabha as Nominated Members and so on. Surely you can place them in important positions in the universities. This matter F hould be seriously considered. (Time bell rings) I say this thing because many educationists in the country feel why they should not be appointed as Vice-Chancellors or Chancellors, why you should go and find out from the executive positions. That is very very important. It is quite conceivable that a Governor may be absolutely a nincompoop from the point of view of education. He may be absolutely useless for that purpose. (Time bell rings). In fact, half of them are illequipped that way. Most of them do not have an idea of what education is So this matter should be considered not in the sense that Rajnarainji suggested, but I think we should really have a policy, a real good policy, as to who should be the Vice-Chancellor or the Chancellor or the head of an educational institution such as the university, whether they are Central institutions or State institutions. I am not giving any rigid idea. I would only request, before I sit down, that the Education Minister should discuss this matter with the educationists of the country and evolpe a formula which would be satisfactory to all, above all, to educationists themselves.

श्वी प्रकाशवीर झास्त्री : मैं केवल एक बात यहना चाहता हूं राजनारायणजी

के संशोधन कं बारे में । उन्होनें अपने भीषण को प्र.रंभ करते समय एक शब्द का प्रयोग किया था - रबर स्टाम्प-राण्ट्रपति के संबंध में । पीछे भो कई स्थानों पर इस प्रकार की चर्चाएं चली थीं, राण्ट्रपति, के साथ यह रबर स्टाम्प घटा का प्रयोग कव प्र.रंभ हुआ - मैं इस के लम्बे इतिहास में नहीं जाना चाहना लेकिन इतना अवच्य है कि लोगों में इस प्रकार को चर्चाएं चल पडी हैं रबर स्टाम्प कहकर उस रबर स्टम्प को जो कोई उठा कर लगाना है और उहां व्ह अपने आप लग आए, उठाने की अ.वज्यकता नहीं तो यह रबर स्टाम्प की अपमान है ।

राजनारायण जो ने जो कुछ कहा है बहुत व्यक्तदार है। आप भो और शिक्षा मंत्रो भो इस प्रहन पर गंभरता से विचार करें कि जब इस प्रकार के केन्द्रांय विय्व-विद्यालय बनाते ाएं और राष्ट्रपति की पवित्र पद उसके साथ जेडा आए, यह उपयुक्त नहीं है क्यों कि इन केन्द्रोय विव्वविद्यालयों में कुछ दिनों से इस प्रकार को गतिविधियां वढतो आ रही है उनके साथ राष्ट्रपति के पवित्र आसन को जोडना उपयुक्त नहीं है। मैं राजनारायण जो के उस सुझाव से सहमत नहों हूं, उन्होंने एक नया शब्द जो चालू किया है बाइस चेंसलर के लिए - कुलाध्यक्ष ।

श्री राजनारायण : मैंने कुलाधिपनि शब्द का प्रयोग लिखा है।

(Interruptions)

प्रो० एस० नूरुल हसन: मैं डसका जरा स्पण्टीकरण कर देना चाहता हूं। कुलाधिपति चांसलर के लिए है, कुलाध्यक्ष विडिटर के लिए ।

श्वी प्रकाशवीर झास्त्री: मैं अपने भूल को स्वोकार करता हूं। मैं जो निवेदन करना चाहता हू यह यह है कि इस

148

[श्री प्रकाशवीर शास्त्री]

विषय में मैं श्रो राजनारायण जो से थोडो असहमति रखता हूं कि जो सर्वोच्च न्याया-लय के निर्वत्तमान न्यायाधीश हों, या सर्वाच्च न्यायालय के प्रमुख न्यायवांश हो. उनको कूलाध्यक्ष बनाया जाय। मरा कहना यह है कि किसो उपयक्त शिक्षाशास्त्र को इस स्थान पर नियक्त किया जाय क्यों कि यह शिक्षा का विषय है । जैसे आप हैवराबाद में केन्द्रोय विध्व विद्यालय स्थापित करने जा रहें है आर हमारे देव के सब से बडे शिक्षा शास्त्र) डाक्टर देशमुख जैसे व्यक्ति जिन पर देश के अभिमान है, जो आधिक विषयों के ही विशेषज्ञ नहीं है बल्कि शिक्षा के भी विशेषज्ञ है और जो उसो नगर के अन्दर रहते है। अगर ऐसे व्यक्ति को कुलाध्यक्ष बनाया जाय, तो उस स्थान को भो शोभा हो सकतो है और वह स्थान गौरवान्वित भो होगा जिस स्थान पर दशम्ख जैसे व्यक्ति हों। इसोलिए मैं श्रो राजनारायण जी के उतने हो अंश से सहमन हं कि राष्ट्रपति जो को कुलाध्यक्षान बनाया जाय बजाये इसके कि जिसो निर्वतत्तमान न्याया-घोश को कलाध्यक्ष बनाया गाय। यह सब से अलम होगा कि अगर किसो उच्च शिक्षा शास्त्रों को इस स्थान के लिए चुना जाय अ।र उसे कुशाध्यक्ष बना दिया জায 1

PROF. S. NURUL HASAN : I just want to make two small ponts. Firstly, after the extremely lucid, luminating elucidation of the position of the President by our present President which has appeared in the newspaper? this morning, I thought that the doubts that have been expressed should have been removed. The second point I wish to make is that we accept a very important principle and that is that for the functioning of the Central Universities, within the framework of the autonomy which the Parliament gives, there is a responsibility to the Parliament and one of the ways in which Parliamentary responsibility and accountability can be provided for is this way. Therefore, I am unable to accept this amendment.

MR. DEPUTY CHAIRMAN : Ihe question is :

12. "That at page 5, for the existing Clause 8, the following clause be substituted, namely : —

'(a) The last retiring Chief Justice of the Supreme Court of India shall be the Visitor of the University;

ib) In case of his death or resignation or otherwise in the event of the post falling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall go on as may be necessary."

The motion was negatived. MR. DEPUTY CHAIRMAN : Ihe question is :

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill. Clause 9 (Visitor)

MR. DEPUTY CHAIRMAN : There is amendment No. 13 to clause 9, moved by Shri Rajnarain and Shri Shyamlal Yadav. Since it is a negative amendment, it cannot be moved.

श्वी राजनारायण : श्रोमन्, इस विधेयक का सब से गन्ध खंड यह है, सब से महत्वहीन खंड है, कर्तव्यहोन क्लाज है योंकि इसवा कोई कर्तव्य बतलाया हो नहीं गया है । आप जरा इसको यढ लीजिये। श्रा भूपंश गुफा जी, जरा आप इसा अंग्रेजों का निकाल लेजिये। हमारा अमेन्डमेट यह है कि खंड 9 को निकाल दिया जाय ।

Bill, 1974

श्री भूषेश गुप्त : गरीबो हटाओ ।

श्री राजनारायणः गरीवो हटाओ, इन्दिरा हटाओ, कखरुदिन को हटाओ और श्री गिरि को हटाओ, इससे हमारा कोई मतलब नहीं है। यह तो आन्ध्र प्रदेश विब्ब-विद्यालय का जो मुख्य कुलाघोश होगा जिस को अंग्रेजो में रेक्टर कहते हैं।

प्रो० एस० नुरूल हसन : चीफ रेक्टर।

राजनारायण : हमारा मतलव श्री रेक्टर से है और इसके आगे और पीछे से कोई मतलब नही है। इस रेक्टर का क्या फर्ज है ? इसक लिए क्या कतव्य है और इसको हम क्यों रख रहे है ? यह शिला मंत्रालय का बीदिक दिवालयापने है कि उसने इस तरह से क्लाज को लाकर यहां पर रख दिया है। क्या इस बारे मे कुछ कर्तव्य बतलाया गया है कि आखिर रेक्टर करेगा क्या ? उसका फंक्शन क्या होगा ? विश्व विद्यालय के विधान में उसका स्थान है, मगर उसके कर्तव्य के बारे में कूछ नहीं बतलाय। गया है ! और जो राज्यभाल रहते है, चाहे वह आन्ध्र प्रदेश का राज्यपाल हो, चाहे उत्तर प्रदेश का राज्यपाल हो, राज्यपाल सरकार पाल हो गए हैं। राज्यपाल गलन नाम है, उनका नाम हो जाना चाहियें इन्दिरा सरकारपाल । इसलिए मैं बहुत हो जोर और ताकत के साथ कहना चाहता ह 191 इस गन्दे क्लाज को हैदराबाद विब्वविद्यालय विवेयक से नियाल देना चहिए। इस क्लाज को कोई उपयोगिता नहो है।

MR. DEPUTY CHAIRMAN : This is a negative amendment and so it cannot be pressed.

SHRI BHUPESH GUPTA : Sir. on this clause I want to speak. Sir, Mr.

Rajnarain made a mistake in drafting his amendment and it cannot be pressed. But I would like to speak on this. I am opposed to this particular clause because it makes a provision again for the Governor to be brought in. This is what I am objecting to. Sir, many of the things in our set-up - are undemocratic and there is no gainsaying the fact that this has been pointed out by the many of the educationists in the country. Well, Sir, we do not have always men like Dr. Radhakrishnan or Dr. Zakir Hus-sain. We have lesser personalities occupying very high positions in the country and this is the position now. Then, Sir, why do we go after the Governors ? This is something which I cannot understand. Can we not find other persons for such posts ? Have we to go only after the Governors ? An ICS officer may become the Governor of a State. Tomorrow, Sir, Mr. L. P. Singh may become the Governor of Andhra Pradesh. He may become the Governor there tomorrow I do not know which of the ICS officers, after their retirement, is going to be sent as Governor to Andhra Pradesh. Why should we accept the position that we make him ihe Rector in the University or the person next in command, in leadership, to Jie President 7 This is absolutely preposterous and I say, Sir, that the present educational policy is wrong and undemocratic in many ways and the whole set-up is wrong I do not know why the Report of the Gajendragadkar Committee is being quoted often which, it is well-known, is being objected to by many people in many respects. Therefore, Sir, I say that Prof. Nural Hasan, himself being an educationist, should at least show a lead in this matter. For the last 25 years or so, Sir, we have been faced with this situation in which the Governors are being brought in to occupy such positions. Why should we

151 University of Hyderabad [RAJYA SABHA]

[Shri Bhupesh Gupta]

not have some educationist in the country for this position ? Why can't Mr. Hasan himself go as the Vice-Chancellor ? I would very much welcome that. I strongly object to this provision. You may not allow it saying that it is a negative amendment. But we will register our protest against this, against the Governor being brought in in this manner and I would not hesitate to vote against this if you decide on a Division on this.

MR. DEPUTY CHAIRMAN : The Question is :

"That Clause 9 stand part of the Bill." *The House divided.*

AYES-52

Basar. Shri Todak Bisi, Shri P. N. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram. Dwivedi, Shri D. N. Gadgil. Shri Vithal Himmat Sinh, Shri Jain, Shri Dharamchand Joshi, Shri Jagdish. Kalaniya, Shri Ibrahim Kalpnath, Shri Kalyan Chand, Shri Kriplani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Lalbuaia, Shri Majhi, Shri C. P. Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mukherjee, Shri Kali Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Panda, Shri Brahmananda Patil, Shri Deorao Pradhan, Shrimati Saraswati Puri, Shri D. D. Rachaiah, Shri B. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Reddy, Shri Mulka Govinda Saleem, Shri Mohammad Yunus Sardar Amjad Ali, Shri Sevid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad Shilla, Shri Showaless K. Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Singh, Shri I. T. Singh, Shri Mahendra Bahadur Singh, Shri Ranbir.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri

Swu, Shri Scato Thakur, Shri Gunanand.

Tiwary, Pt. Bhawaniprasad.

NOES—16 Ghosh, Shri Niren. Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Lakshmanan, Shri G.

Bill, 1974

Mahapatro, Shri L. Mandal, Shri B. N. Mathur, Shri Jagdish Prasad. Prasad, Shri Bhola. Raha. Shri Sanat Kumar Rajnarain, Shri Ray, Shri Rabi.

Refaye, Shri A. K. Shastri, Shri Prakash Vir. Singh, Shri Sitaram. Tyagi, Shri Mahavir. Varma, Shri M. P. 3 P.M.

The motion was adopted.

Clause 9 was aded to the Bill.

Clause 10—(Officers of the University)

SHRI RAJNARAIN (Uttar Pradesh): Sir, I beg to move:

"That at page 6, line 2 be deleted."

श्रीमन, मैं चाहत। ह [ap PTE हमारे प्रति जस्ट हो जायं । यह देखा जाय थि हमने अपने सामान्य भाषण में कहा था और फिर हम कहते है कि इसमें सरकार का कुछ भो नहो बिगडेगा अगर इस बिल को वह अपनो तरफ से सेलेक्ट कमेटी में भिजवा दें। आप ख्याल कीजिए कि एक तो होगा कुलाध्यक्ष और उस के बाद आयेगा कुलाधिपति, उस के बाद आयेगा कूलपति और कूलपति के बाद आयेगा फिर प्रतिकूलपति, और प्रतिकूला-चिपति के लिए एक नहीं एक से अधिक प्रतिकुलापति भो नियुक्त किये जा सकते है, यानी जैसे यह एक वंशवृक्ष बन रहा है कि फलाने का बच्चा यह, उन का बच्चा यह, उन का बच्चा यह, यह क्या है ? यह विद्वविद्यालय है या अपने दिमाख में कुछ शकलें है, उन को यह विठाने की साजिश हो रहो है मैं इस सरकार पर दे. प लगाता हं कि सरकार के दिमाग में कुछ म्तींवां हे।

154

सरकार उन मुलियों को निकाल निकाल कर बठाना चाहती है बरना विसी भी जगह के विब्वविद्यालय में---माननीय नरुल हसन जी से मैं निवेदन करूंगा कि चाहे राघा कृष्णन कमोशन को रिपोर्ट हो, चाहे गजेन्द्रगडकर कमटो का रिपोर्ट हो चाहे कोठारो कमोशन को रिपोर्ट है। — वही से वह हमको दिखा दे कि इतने पदाधिकारियों की सोढो, कमशः श्रन्खला खडी कर दी गई है। यह विद्यार्थियों का क्षेत्र है, ज्ञान अर्जन का माध्यम है या यहां पर चन चन कर लोगों को बैठाने की जरूरत है इस सरकार को इतने दिनों से जब से 6 पाइंट फारम्ला बना है तब से वहां पर विश्वविद्यालय बनाने की चर्चा चल रही है हैदर।बाद में विब्वविद्यःलय बनेगा, मगर अभी तक यह सरकार नहीं सोच पाई कि प्रति कूलपति एक होगा था प्रति कुलपति एक से अधिक द। या चार, दस होंगे गरा पढिये इसको, दांत खरच रहे H & You read this हसमें है प्रति-कुलपति या एक से अधिक प्रति-कूल गति नियुक्त विये जा सकते है। तो मेरा कहने का मतलब है कि सरकार का दिमाग साफ नहीं है, सरकार इस विवय विद्यालय के साथ न्याय नहीं जरने जा रही है ।

MR. DEPUTY CHAIRMAN: You must wind up now.

श्वी राजनारायण : इस विश्वविद्यालय में राजनीतिक दलों का अखाडा होगा और वह राजनीतिक दल किसी सिद्धान्त पर आधारित नहीं होगें बल्कि वह कुछ व्यक्ति और कुछ लोग होगे और उन्ही के पीछे लगकर इतने पदाधिकारियों को सरकार नियुवत करेंगी कि विश्वविद्यालय को शिक्षा पद्धति बिल्कुल अखाडा बन। विया आए इसलिए मैं बहुत ही जोर के साथ कहना चाहता हूं कि जिन लोगों को शिक्षा से अनराग है और जो लोग विश्वविद्यालय में

155 University of Hyderabad [RAJYA SABHA]

[श्री राजनारायण]

नहों च'हते है कि विद्याधिनियों में सम्चित शिक्षा आये उनसे भी हमारी प्रार्थना है कि हम यह ऐडमिनिस्टेशन का कोई क्लाज नहीं है। इसमें सरकारी और विरोवपक्ष को मत करो, अपने विवेक का कोई परवाह इस्तेमाल करों क्यों कि यह हमारे देश के आप रकतः नवनिर्माण কা সহন है। जानते है कि काशी विद्यापीठके वाइस चांसलर थो रघुकूल तिलक जो कि राष्ट्रीय श्वातंत्र्य संग्राम के वीर सेनानी रहे है, उस रघकुल तिलक को लोग बहुत ! सिफारिश करके ले गये. काशी विद्यापीठ में वाइस चांसलर बना दिना, लेकिन क्या कह कर उन्होंने इस्तीका दिया ? उन्होंने वह कह कर इस्तीका दिया है कि यह सरकार इस काशी विद्यापीठ को अपनो कुटिल साजिशा का वसेरा बना रहो है। वार वार मुख्य मंत्रो आते हैं, कहते है हम यह करेंगें हम वह करेंगे एक बायदा पुरा नहीं किया जाता उन्होंने कहा है अन्त में कि मैं तो इस नितोजे कि यहां पर पहंचा चका हं पर कोई सरकारो नियंत्रण में यह नहीं चल सकता है इसलिए मैं इस्तीफा देता R और उन्होनें कहा कि मैं चाहता हं कि जयप्रकाश जो जो आन्दोलन चला रहे है उस आन्दोलन में शिरकत करूं और निर्मुक्त विव्वविद्यालय को स्थापना हो जिसमें विद्यार्थी आकर विद्याध्ययन करें। सिंह काशी विषवविद्यालय को स्थिति है ।

तो मैं अपने भित्र जो हैदराबाद कि यहां aर बठें हुए है, राजू साहब उनसे भी निवेदन करूंगा वह हमारे पुराने मित्र रह चुके है, जभी भी है, मैं उनसे किहुगा चाहूंगा कि अगर हैदराबाद किंवविद्यालयी बने तो कि अगर हैदराबाद किंवविद्यालयी बने तो कि अगर हैदराबाद किंवविद्यालयी साजिशों का बसेरा नहीं बने, इसलिए हमारे इस संशोधन के साथ आयें और इस संशोधन के साथ आकर यह जो प्युंखल बढ सोढो खडी को जा रहो है उसको खत्म करें] MR. DEPUTY CHAIRMAN: Yes, Do you want to say something, Mr. Minister?

PROF. S. NURUL HASAN: The hon. Member made a reference to the various committees. I would like to a report which I know my hon. friend, Shri Bhupesh Gupta, does not like. After having quoted from the Model Act Committee regarding the Pro-Vice-Chancellor, the Gajendragadkar Committee says:

"We agree with these observations. We recommend that his salary may be so and so . . . In certain cases, the Executive Council may authorise the Vice-Chancellor to appoint more than one Pro-Vice-Chancellor and the Act snd the Statute should contain the necessary enabling clauses."

Sir, it does not mean that there are going to be many Pro-Vice-Chancellors. In the case of the Jawaharlal Nehru University, the House would perhaps like to know that not even one Rector has been appointed.

But the possibility still remains that if more than one campus has to be established, and on some future date the University decides to establish another campus, there may be need for another Pro-Vice-Chancellor to be there. This is merely an enabling clause and should not cause any confusion.

MR. DEPUTY CHAIRMAN: The question is: —

"That at page 6, line 2 be deleted." *The motion was negatived.* MR. DEPUTY CHAIRMAN: The question is—

"That Clause 10 stand part of the BUI." The motion was adopted. Clause 10 was added to the Bill.

158

Clause 11—(The Chancellor)

MR. DEPUTY CHAIRMAN: Amendment No. 15 is a negative amendment. Mr. Rajnarain, you can only speak.

, श्री राजनारायण : इसमें नुझे बहुत कुछ नहीं कहना है । हमको सिर्फ यह कहना है माननोय शिक्षा मंत्री जी को सुनने के बाद इस नतीजें ५र आरा हूं कि बट्ट हठगदी है। किसी भो शिक्षा संस्था में चाहे विध्व-विद्यालय का नाम हो या विद्यापीठ का नाम हो उसमें कुलाध्यक्षा भी हो और कुलाधिपति भी हो ऐसी ज्यवस्था कहो नहीं है । एक नहीं अनेक प्रतिकुलपति किसी विश्वविद्यालय में हो ऐसी कही व्यवस्था नहीं है । इसलिए मैं चाहता हूं कि जो आपने व्यवस्था रखो है कि कुलाधिपति को नियुन्ति कुलाध्यक्षा द्वारा इस रीति से को जाएगो जो परिनियमों द्वारा विहित को ज.यें। इसको हटा दिया जाए।

MR. DEPUTY CHAIRMAN: The question is: —

"That Clause 11 stand part of the Bill."

The motion was adopted. Clause 11 was added to the Bill.

Clause 12—*{The Vice-Chancellor)*

SHRI RAJNARAIN: Sir, I move-

16. "That at page 6, *after* line 37, the following be inserted, namely: —

'(5) The Vice-Chancellor shall preside at the convocations of the University held for conferring degrees.'"

देखिए, जो अमैंडमेंड है यह उपाविय प्रदान करने का है । मैने यह सोचा था कि अगर मेरा पहला अमैंडमेंड पास हो जाता तो हम इसमें कंष्टीटयुशनल चेंज लाते। खैर, मेरा इसमें यह कहना है दीक्षान्त समारोह की अध्यक्षता कुलपति को करनी चाहिए यानी वाइस चासलर को । हम कुलपति को वाइस चांसलर कहते है चाहे आपका विधेयक कुछ मो कहे।

इसलिए हम कहते हैं कि वाइस चांसलर हो दोक्षान्त समारोह को अव्यक्षता कर और बहो उपाधियां बांटे ।

The question was proposed.

MR. DEPUTY CHAIRMAN: Mr. Minister, do you want to say anything?

PROF. S. NURUL HASAN: Sir, you have already approved clause 11, which says that the Chancellor shall, if present, preside at the Convocations of the University held for conferring degrees. Now you have just passed it. How can you now pass the opposite thing?

MR. DEPUTY CHAIRMAN: The question is:

16. "That at page 6, after line 37, the following be inserted, namely.—

(5) The Vice-Chancellor shall preside at the convocations of ihe University held for conferring degrees."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 12 stand part of the Bill".

The motion was adopted.

Clause 12 *was added to the Bill. Clauses* 13 *to* 23 *were added to the Bill.*

New Clauses 23A and 23B

SHRI RAJNARAIN: Sir, I beg fo move:

17 "That at page 8, after line 8, the following new clauses be inserted, nameiv:-

'23A. There shall be constituted a students' union in the University comprising all the students on the

[Shri Rajnarain] rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union shall have, besides, the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the students of the Faculties concerned."

DR. K. MATHEW KURIAN: Sir, I beg to move:

20. "That at page 8, after line 8, the following new clause be inserted,

namely: — "23A. There shaU be a Students' Union in the University comprising of all the students on the rolls as its members and having a President one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/ Department/Institute, to be elected directly by the students through secret ballot."

The questions were proposed.

श्री राजनारायण : अोमन, यह बहुत हो महत्वपूर्ण संशोधन है । इस संशोधन को सभा सम्मानित सदस्यों को ठीक तरह से समझ लेना चाहिए। अगर इस संबोधन को ठोक से नहीं समझा अएगा तो विच्व-विद्यालयों के अन्दर कमा मो घांति महीं होगो, यह में पहल से हो घोषित कर देता हं . . . (Interruption) इसमें यह कहा गया है कि 23 (क) বিঙৰ-विद्यालय में एक छात्र संघ होगा जिसके उपस्थिति रजिस्टर नामावलि में दर्ज सभो छात्र सदस्य होंगे और इसका एक अध्यक्ष एक उपाध्यक्ष, एक मंत्रो और एक कोषाध्यक्ष होगा जिसका निर्वाचन सोघे छात्रों द्वारा किया जाएगा। इसो तरह आपने दखा

होगा कि एक सम्मानित सदस्य का संशोधन और है जिसमें उन्होनें "गुप्त मतदान डारा" लिखा है । उनको इस गुप्त मतदान की बात को मैं मान लता हूं । इसकी कोई आपत्ति को बात नहों है । यह काम गुप्त मतदान से हो जाय । तो श्रीमन, इस संशोधन को लेकर अपने इस देश में कई प्रदेशों में सरकारें गिराई गई है, सर-कारे बनाई गई है । इस सदन के सम्मा-नित सदस्यों को मालूम होगा कि बारबार हनार, यह मांग रहो है कि विख्वविद्यालयों में यूनियने हों, यूनियनों को मैम्बरा अनि-वार्य हो और उसके चुनाव सोधे हों ।

श्री रणबीर सिंह (हरियाणा) : आपके नेता चौघरी चरण सिंह तो इसको नहीं मानते है।

श्री राजनारायण : पठले नहीं मानते होंगे, अब मानते है। श्र मन, अगर सत्ताधारो दल के लोग श्री चरण सिंह का नाम लेते है तो हमें मो बोलने का पूरा मोता दिया जाय । ये चौघरो चरण सिंह को बात कह रहे है, लेकिन मैं कहता हूं कि गांबो जो ने कहा था कि वर्ण व्यवस्था के बारे में मैंने पहले जो कुछ कहा था उसको पढकर जो लोग मेरो राय वर्ण व्यवस्था के बारे में जानते है, वे बहुत बडा भूल करेंगे । विद्यार्थियों को राजनोति में आने का पूरा अधिकार है और केम्पस में वितण्डवाद मत करो । इसलिए श्रोमन, हम चाहते है कि मंत्रो जो कुछ व्यवस्था करें। अगर इनका यह वर्त्तमान विधान अधिनियम बन गया तो इसमें छात्र संघ को व्यवस्था हो, छात्र संघ का चुनाव सोधा हो, और उसको मेम्बरो अनिवाय हो। यह बहुत जरूर' संशोधन है। आप दख रहे है कि अभे कुछ दिन पहले दिल्ली विश्वविद्यालय में 9 तारेख को हमारा कार्यक्रम था. लेकिन दिल्ली विख्वविद्यालय के वाइस चांसलर ने हमारा कार्यक्रम नहीं होने दिया और वह इसलिए कि मैं आ रहा हूं तो 12 तारोख को जो चुनाव होने

वाले थे उनको प्रभावित करूंगा और बिहार आन्दोलन के सिलसिले में बोल्गा। चार लडकों को बाइस चांसलए ने निकाल दिया। उसमें श्रो रमा शंकर और श्रो आनन्द कुमार भो घे इसलिए में चाहता हं कि ये छात्र संघ हो और इसकी स्थापना जरूर हो। इसको इस विघेयक में स्थान जरूर मिले क्योंकि आखिर विद्यायियों को सिखाने का मार्ग क्या है? हमारे यहां विश्वविद्यालय में जव आप भी छात थे तो पालियामेंट होती थी, उसमें सरकारी पक्ष और विरोधी पक्ष था, नेता विरोधी दल होता था, वहां लोग बैठ कर उसके फंकणंस से सीखते थे किसी समय आकर कि कैबिनेट सिस्टम, पालियामेंटरी पद्धति कैसी है, ये जो छात हैं, यनियनें हैं, य छात्रों को सिखाने का एक माध्यम है । इसलिए में समझ नहीं पा रहा हू कि जो नया विश्वविद्यालय बनाने जा रहे हो उस विश्वविद्यालय में छाल संघ की बात को बहां से हटा दिया जाए, इस युग में इससे आश्चर्य की बात क्या हो सकती है ?

MR. DEPUTY CHAIRMAN: Yes, Dr. Kurian now.

श्री राजनारायण : इसी के साथ एक बात हमको यह कहनी है (ख) के बारे में : "छात्न संघ की कार्यकारिणी में उपयुक्त पदाधिकारियों के अतिरिक्त प्रत्येक संकाय से तीन तीन प्रतिनिधि होंगे....." तो इसमें जितनी फैकल्टीज है उनके तीन तीन प्रतिनिधि चन कर आएंगे ताकि वे संघ से विद्यार्थियों का प्रतिनिधित्व सही तरीक से कर सकें क्योंकि हमारे आगे भी संशोधन है और हमने पुरे अधि-कार इसलिए दिए है विद्याधियों को, क्योंकी कोई भी वाइस चांसलर हो या राष्ट्रपति हो, या कोई जो अपने को खदा C Dancolamita

[19 AUG. 1974]

कह कर आए, किसी भी अनुशासन कार्य-बाही में जब तक मामला पहले छादा संघ को पास नहीं आ जाए, छात्न संघ उसके गुण दोष को देखे नहीं, तब तक बिना संघ के परामर्श के दण्ड नहीं दे सकेगा।

Bill. 19

MR. DEPUTY CHAIRMAN: Yes, I have called Dr. Kurian now.

भी राजनारायणः : यह अविलम्बनीय और महत्वपूर्ण संशोधन है जो हमने प्रस्तुत किया है और संसद के सम्मानित सदस्यों से निवदन करूंगा वे हमारे संशोधन को जरूर माने।

DR. K. MATHEW KURIAN: Sir. my amendment is to add a new clause 23A. I am sure that the Minister will have very little difficulty in accepting my amendment. My amendment only suggests that "There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as Office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot.". I do not see any reason why the Government cannot accept such a simple traditions of democracy, democratic amendment, I would request the Government to accept this and be truo to its tradition of democracy and its professions of democracy.

PROF. S. NURUL HASAN: Sir, there is no difference of opinion whatsoever about the need and desirability of having a students' union and that is why, Sir, I made my submission at the end of the first reading. I am afraid, my friend, Dr. Mathew Kurian was not

164

[Prof. S. Nurul Hasan]

present and, perhaps, my distinguished . friend, Shri Rajnarain was having his siesta after lunch, constitutional, and missed the point that I was making. I would like to draw the attention of the honourable House, Sir, to clause 24(j) and there it will be seen that the Statues have to provide for the establishment and recognition of the Students' Union. So, it is visualised that there will be a students' union. The Gajendrakadkar Committee and the Kothari Commission have both provided that the membership of the students' union should be automatic for every student and, Sir, it has been our experience and again I do not jthink there will be difference of opinion that it should be left to the students' body itself to frame their constitution instead of this House deciding that there shall be one President, one Vice-President, one Secretary and so on. So, while this principle is accepted that there will be a students' union, we should leave it to the student body itself to decide its constitution. Therefore, Sir, I am unable to accept the amendment.

MR. DEPUTY CHAIRMAN: I think if you do not press your amendment, Mr. Rajnarain, we wiH put Dr. Kurian's amendment to vote. Are you withdrawing your amendment?

SHRI RAJNARAIN: No, no, no. I am not withdrawing.

MR. DEPUTY CHAIRMAN: In favour of Dr. Kurian's amendment?

श्री राजनादायणः यह तो एक टैंक-नीकल चीज है, लेकिन मेरा मतलब यह क मेरा अमेन्डमेन्ट पहिले है ।

MR. DEPUTY CHAIRMAN: All Tight; I will put Mr. Rajnarain's amendment to vote.

17. "The question is:

That at page 8, after line 8, the following new clauses be inserted, namely:-

Bill, 1974

'23A. There shall be constituted a students' union in the University comprising all the students on the rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union, shall have, besides the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the

students of the Faculties concerned'." *The motion was negatived.*

MR. DEPUTY CHAIRMAN: The question is: —

20. "That at page 8, after line 8, the following new clause be inserted, namely:—

'23A. There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot'."

The motion was negatived.

Clauses 24 to 29 were added to the Bill.

Clause 30—(Conditions of Service of Employees)

DR. K. MATHEW KURIAN: Sir, I move:

21. "That at page 11, for lines 17 to 28, the following be substituted, namely:—

'30. (1) No teacher, officer or employee of the University shall be

Bill, 1974

dismissed or removed by an authority subordinate to that by which he was appointed.

(2) No such person as aforesaid shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry'."

Sir, my amendment relates to service conditions and I am moving it in the hope that the Minister as Professor in his own heart of hearts would agree with it: I do not know how he will react as a Minister of the Government. As I said my amendment refers to: service conditions. Today practically in every University if teachers are fired or removed or suspended or dismissed and if they go to the court the court will say that this is a contractual obligation between the University authorities and the teachers. The relationship between the teacher and the authorities is a mas-ier-servant relationship. This, I think, is an absolutely wrong position and the Government should at least on this occasion accept my amendment as a model amendment which can be incorporated. My amendment suggests that no teacher, officer or employee of University shall be dismissed or the an authority subordinate to that removed by by which he was appointed. Similarly I have also said that no such person shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against

him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry. All that I am demanding is that there should be a judicial process if at all a teacher or an employee or an officer of the University is to be removed, so that it can be challenged in a court of law. This I think the Minister as a Professor should be able to accept. At least he should be gracious enough to accept this proposal of mine. The question was proposed. PROF. S. NURUL HASAN: Sir, I am afraid my hon. friend, if I may venture to say so, is mixing up the statutory universities and the privately managed colleges affiliated to Universities. In the case of statutory Universities the writ jurisdiction of the High Court and the Supreme Court is fully I have just confirmed applicable. it from my colleague, the Minister of Law. I myself remember a few cases in which the High Court ordered the reinstatement of a teacher who was found by the High Court to have been wrongfully suspended, leave alone dismissed. Therefore the master-servant relationship is not applicable in the case of statutory Universities; the writ jurisdiction of the High Court and the Supreme Court is definitely there. There is no dispute about it.

DR. K. MATHEW KURIAN: Is it true of all the Central Universities?

PROF. S. NURUL HASAN: All Central Universities. I do not want to take the time of the House by giving examples but in the case of a suspension in a University where I had the privilege of serving the High Court quashed

168

fProf. S. Nurul Hasan] the order of suspension. So the question of master-servant relationship does not arise at all.

श्री राजनारायण : अब वे हाईक्टोर्ट नहीं रह गये हैं। अब तो ज्युडिणियरी कमिटेड है ।

DR. K. MATHEW KURIAN: Tn view of what you have said do I take it that you will persue this idea with reference not only to Central Universities but to all teachers of all Universities in India so that they get protection?

PROF. S. NURUL HASAN: Sir, I would gladly give this assurance; I have said so on many occasions on the floor of the House that I am feeling deeply concerned at the way teachers in many of the privately managed colleges have been treated and I would not be found wanting in this House in my concern for ensuring security of service to teachers serving in the various colleges. So far as Central statutory Universities are concerned there is full guarantee. Clause 24(d) says that Statutes will have to be framed regarding the terms and conditions of service of teachers. They are very comprehensive. They have the right of appeal to the Executive Council followed by the right of the teacher to demand if he so desires-the initiative is that of the teacherfor a tribunal whose decision is final and binding. Sir, I understand that in one of the statutory universities where a teacher demanded a tribunal and the university authorities did not concede it, the High Court took a very serious view of the matter and, therefore, on this particular point 1 would like to assure the House that the interests of the teachers are fully safeguarded in the way this Bill has been presented Io the House. With regard to ensuring the security of service of teachers in privately-managed colleges,

other than the minority institutions— because we have to go in accordance with the judgment of the Supreme Court —we are feeling deeply concerned about it and within whatever lies in my power I will do my best.

MR. DEPUTY CHAIRMAN: Are you withdrawing your amendment?

DR. K. MATHEW KURIAN: Ia view of the assurance given by the Minis-ster, I am not pressing it. I beg leave to withdraw my amendment.

tAmendment No. 21 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: Ths question is:

"That clause 30 stand part of ths Bill."

The motion was adopted.

Clause 30 was added to the Bill.

Clause 31 — {Maintenance of discipline among students of the University.}

SHRI RAJNARAIN: Sir, I beg to move:

18. "That at page 11, after line 37, the following be inserted, namely: — 'Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students' union before taking any disciplinary action against any student and no punishment contrary Io its advice shall be awarded to any student.'."

DR. K. MATHEW KURIAN: Sir, I beg to move: ,

22. 'That at page 11,---

(i) after line 37, the following be inserted, namely: —

'Provided that the Executive Council of the Students' Union is

tFor text of the amendment *vide* cols. 164-65 *supra*.

consulted before taking any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.';

(ii) 'lines 38 to 42 be deleted.'" The

श्री राजनारायण : श्रीमन्, क्लाज 31 में, जो छात्रों के विरुद्ध अनुशासनिक मामलों में अपील और माध्यस्थम की प्रक्रिया के सम्बन्ध में है, मैं चाहूंगा कि एक प्राविजो खोड़ दी जाय।

प्रो० एस० नुरुल हसन : हिन्दी में बोनो, काहे अंग्रजी में परेणान कर रहे हो ।

भी राजनाराधणाः मंत्री जी समझ लें इसलिए कहा, नहीं तो अंग्रेजी में वोलना सँ पाप समझता हूं।

श्वनी नूद्रुल हसनः हम भी उत्तर प्रदेश के रहने वाले हैं।

श्री राजनारायण : "परन्तु किसी भी छाल के विरुद्ध कोई अनुशासनात्मक कार्य-बाही करने के पर्व कलपति छात्र संघ की कार्यकारिणी से अनिवार्यतः परामर्शं करेगा और उसके परासमं के विरुद्ध किसी छात्र को कोई दण्ड नहीं दिया जा सकेगा।" श्रीमन, यह संशोधन में इसलिए दे रहा हूं क्योंकि हमको ऐसे मामलों से सम्बन्धित होना पडता है जिनमें वाइस चांसलर लोग, अधिकारी लोग वहां के छात्रों को मनमाने तरीके से, निरंकूण तरीके से निकाल दिया करते हैं। 1948 से इस मामले को लेकर में लडता रहा हं। जब श्री गोविन्द माल-बीय काणी विण्वविद्यालय में वाइस चांसलर ड्रोकर आए तो उन्होनें हमारे चार साथियों को निकाल दिया। उन चारों को लाकर इमने लखनऊ विश्वविद्यालय में भरती कराया, चारों पास हो गए फास्ट डिवीजन में अब भी कहीं कहीं इस तरह की स्थिति

questions were proposed.

Bill, 1914

आती है कि विद्यासियों को निकालन की प्रक्रिमा अपनाई जाती है क्योंकि व वाइस चांसलर का अहम भाव पूरा नहीं कर पाते। जो मेधावी विद्वार्थी है, प्रतिभा-शाली है वे वाइस चांसलर की चापलुसी नहीं करते, वे कहते हैं कि हम अपनी मेरिट पर, अपने गुण पर, अपनी पढ़ाई पर पास हो जाएंगे, हम किसी की चापलूसी क्यों करें। वे उनके पास आ ते जाते नहीं और इससे एक न एक प्रकार से बाईस चांसलर के अहम भाव को ठैस लगती है और उस ठैस को बह किसी न किसी तरह से अनुशासन की परिघि में बांधता है। नित्यप्रति अखबारों में भरा रहता है कि छ।लों की समस्या क्या है । कुछ लोग कहते हैं कि छातों में अनुशासनहीनता बढली जा रही है । मैं उनके साथ नही हं। छात्रों में अनुशासनहीनता नही है। आज के छात हमसे ज्यादा अनुशासित है। इमारे समय में डा० राधाकृष्णन वाइस चांसलर थे। डा० राघाकृष्णन गीता का लेकचर दे रहे थे 9 अगस्त 42 को । हम लोगों ने डा० राधाइण्णन को पकड कर हटा दिया और कह दिया कि गीता का लेक्चर मत दीजिए, अब गांधी जी की गिरफुतारी हो गई है, हम छात्रों की जरूरत है, अब हम अपनी किताबों को बन्द करेंगे, विश्वविद्यालय को छोडेंगे और जाकर संघर्ष में जुझेंगे अंग्रेजी साम्राज्य को खत्म करने के लिए ।

इसी तरह से श्रीमन्, आज देखा जाय कि एक विद्यार्थी भले ही वह किसी भी विश्वविद्यालय में हो आज अगर छह मंहगाई से, भ्रष्टाचार से चोर बाजारी से बेकारी और गरीबी से परेशान हो गया हो और अगर वह मंहगाई को दूर करने के लिए भ्रष्टाचार को दूर करने के लिए अंदोलन करता है तो वाइस चांसेंलर उस को निकाल देगा। अगर वह विद्यार्थी

171 University of Hyderabad [RAJYA SABHA]

[श्री राजनारायण]

राजनारायण की सभा करता है तो महज इस लिए वाइस चांसलर उस को निकाल देगा। यह काम बहत ही गलत है, यह जनहित विरोधी है, राष्ट्रहित विरोधी है, शिकाहित विरोधी है। (Time bell rings) श्रीमन, थोड़ा सा मौका मुझे दो मिनटका और दें। मुझे अभी मालूम हुआ, हमारे मित्र यहां नहीं है, वह बता रहे थे कि दिल्ली विश्वविद्यालय में एक सीऋेट जांच हो रही है उस में मान लीजिए कि हम ने सौ में 90 नम्बर पाये हैं था सी मैं सौ नम्बर भी पाये है तो उस के आधार पर एडमीशन के लिए कवल दस नम्बर मिलेंग और बाकी नम्बर इस आधार पर दिये जायोंगे कि उस की आंख कैसी है, उस की शकल कैसी है, उस का पहनावा कैसा है, उस की बोली कैसी है। अब आप देख सकते हैं कि बोली, आंख, पहनावा इन सब को देखें कर ...

प्रो० एस० नूरुल हसनः माननीय सदस्य की जानकारी ठीक नहीं है ।

श्री राजनारायण : श्रीमन्, हमारे यहां जो रिपोर्ट है वह दिल्ली विश्वविद्यालय के अधिकारियों की है जों वहां पढ़ाते हैं कि ऐय्याशी, अंग्रेजियत, पश्चिमी सभ्यता की नकल, हशीश, शराब, नकली कांति-कारिता, भ्रष्टपन वहां यही वढ़ रहा है। जो भ्रष्ट वामपंथी लोगों का पक्षपाती हो उसको ले लिया जाता है और यह देखा जाता है कि कहीं वह समाजवादी युवजन सभा का सदस्य तो नहीं हैं। अब तो इतनी दूर तक जा कर देखा जाता है। मैं चाहता हूं कि इस सदन के सम्मानित सदस्य जाकर इसकी जांच कर लें। पारसल यूनियन का वहां चुनाव हुआ ...

श्री देवेन्द्र नाथ द्विवेदी (उत्तर प्रदेश) : ... अभी जवाहरलाल विख्वविद्यालय के संबंध में माननीय राजनारायण जी ने जो कुछ

Bill, 1974

कहा है, जिस आनन्द कुमार का जिक उन्होन किया है, वह आनन्द कुमार जो उनकी पार्टी का है, वह उस विश्वविद्यालय में पढ़ता है । उस को उस विश्वविद्यालय में प्रवेश दिया गया है और वह अच्छे नम्बरों से पास हुआ है और इसलिए जवाहर लाल नेहरू विश्वविद्यालय के संबंध में जो चित्न हमारे माननीय राजनारायण जी उपस्थित कर रहे हैं वह गलत है ।

श्री राजनारायण : श्रीमन्, बहुत अच्छा हआ कि हमारे दिवेदी जी चूंकि नय हैं पालियामेंटरी पढति में, वह आज कुछ अच्छी बात कह गये। मैं उस के लिए उन को मबारकबाद दंगा। श्रीमन्, आनन्द कुमार फर्स्ट पास हुआ है । शिकागो यूनिवसिटी में आनन्द कुमार के लिए एंडमींशन हो गया है। और आनन्द कुमार को सेंट्रल गवर्नमेंट जो स्कालरशिप देती है उस के लिए जो इंटरव्यू हुआ था उस म भी वह फर्स्ट आया है मगर अब इंक्वायरी की जा रही है कि आनन्द कुमार समाज-वादी युवजन सभा का सदस्य है या नहीं और आनन्द कुमार के घर के लोग क्या काम करते हैं। यह राजनारायण के पास रिपोर्ट है।

प्रो० एस० नूखल हसन : किसी सेंट्रेल गवर्नमेंट की स्कालर*शि*प के लिए कहीं भी पूलिस इंक्वायरी नहीं होती ।

श्वी राजनारायण : अगर सरकार असत्य बोल कर अपने कर्तव्य का पालन करना चाहती है तो दूसरी बात है, मगर मैं जानता हं। हम मुक्त भोगी हैं।

MR. DEPUTY CHAIRMAN: You will have to wind up.

श्री राजनारायण : इसी लिए मैं कहना माहता हूं कि अगर पुलिस इंक्वायरी नहीं होती तो देख लेंगे। फिर आनन्द कुमार शिकागो चला जायगा। मैं तो यहां तक कहना चाहता हं कि उस का इंटरव्य

[19 AUG. 1974]

174 Bill, 1974

हो गया है, वहां से वह निकल गया है (Interruption) हल्ला मत करिये। आप सुनिये मैं कहता हूं कि उस दल में कुछ ऐसे लोग रखे गये है कि जिन को बता दिया गया है कि जब राजनारायण बोले तब हल्ला करो। उनमें आप नहीं है। तो मैं दिवेदी जी को बताना चाहता हूं कि बह इस बात को समझ ले, कि आनन्द कुमार को चिट्ठी मिल गयी है कि उस का नाम सेलेक्शन में आ गया' है शिकागो विश्वविद्यालय में पढ़ने के लिए । मगर अभी कुछ इंक्वायरी बाकी है, वह इंक्वायरी पूरी होने के बाद तब मामला पूरा होगा। यह है। बहुत अच्छा किया कि इन्होने कह दिया मामला साफ हो गया। मैं यह कहना चाहता हूं कि अगर यह क्लाज नहीं माना जाएगा तो रमाणंकर, महेंद्र-प्रताप, गौतम ये निकाले क्यों गये दिल्ली विश्वविद्यालय से ? इनकी रोकथाम करेंस होगी? ये कैसे निकाले गये इसकी रोकथाम कैसे होगी ? इसलिए मैं एक मिनट लेकर नुरुल हसन साहब से चाहंगा कि वह खद जांच पड़ताल कर ले। पिछले साल वह खड़े थे यूनियन की अध्यक्षता के लिए तो क्या प्रचार था? सिवाय वहां पोस्टर के कुछ नहीं था? इंदिरा जी नहीं चाहती थीं कि यह राजनारायण का आदमी है, राजनारायण की राजनीति को विश्वविद्यालय में मत आ ने दो । अगर आ नन्द कुमार जीत जाएगा तो राजनारायण की राजनीति यहां आयेगी। इसलिए आनन्द कुमार को हराओ। इसमें तमाम प्रोफेसरों का खलकर पैक्षा आनन्द कुमार के खिलाफ गया। में उस समय पटना में था। मैं चाहंगा कि सत्य क्या है इसकी जांच होनी चाहिए ... (Interruption) 9 अगस्त को हमारी सभा दिल्ली विश्वविद्यालय में. रोकी गई या नहीं? मैं श्री दिनेन्द्र दबेजी को पूरा अधिकार देता हं। जो वह फैसला कर देंगे मानने के लिए तैयार हं।

श्रीमन्, मैं इस संशोधन को चाहता हूं कि हमारे सदन के सम्मानित सदस्य जो शिक्षा के क्षेत्र में चाहते हैं शान्ति रहे पढ़ाई हो, हड़बंगाई न हो वह इसकी जरूर मानें।

DR. K. MATHEW KURIAN : Sir, clause 31 refers to procedure of appeal and arbitration in disciplinary cases against students. My suggestion is very simple that not as a matter of rule but ordinarily in most of the cases the student union should be consulted before any disciplinary action is taken against a student and no punishment contrary to its advice should ordinarily be given to a student. The idea behind this thing is not to take away the powers of University authorities to discipline students or to pass any judgment on them. That is not my intention. My intention is that the students can be better disciplined by themselves if there is a democratically elected Executive Council. In the University or colleges where the Student Council is given the power of taking disciplinary action, student discipline is much better than when teachers or university authorities try to discipline them arbitrarily. Therefore, this suggestion does not take away the power of the university teachers. At the same time it gives the power of taking disciplinary action to the elected representatives.

PROF. S. NURUL HASAN: So far as hon'ble Mr. Rajnarain's amendment is concerned, I have spoken on it at quite some length. I am unable to accept it. So far as the suggestion of my hon'ble friend, Dr. Kurian, is concerned, the point that normally the students should be consulted in disciplinary proceedings is a view which is now gaining more and more acceptance by the academic community.

He is aware himself that in most universities procedures are being evolved.

[Prof. S. Nurul Hasan]

It is best to leave the procedures to be evolved by the academic community, teachers and the students sitting together and evolving rather than our laying down a detailed procedure here. Therefore, I am unable to accept the amendment.

MR. DEPUTY CHAIRMAN: The question is:

18. "That at page II, after line 37, the following be inserted, namely:—

'Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students' union before taking any disciplinary action against any student and no punishment contrary to its advice shall be awarded to any student.'"

The motion was negatived.

DR. K. MATHEW KURIAN: Before you put my amendment to vote, I request the Minister, through you. Sir, that even if this is not accepted would the Minister give an assurance that this idea will be conveyed to the University authorities so that they may keep it in view while preparing statutes and so on?

PROF. S. NURUL HASAN: I will certainly convey the idea.

MR. DEPUTY CHAIRMAN: The question is:

22. "That at page 11,---

(i) after line 37, the following be inserted, namely: —

'Provided that the Executive Council of the Students' Union is consulted before talcing any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.'; (ii) 'lines 38 to 42 be deleted.' " Tht

Bill, 1974

motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 31 stands part of the Bill." The motion was adopted. Clause 31 was added to the Bill.

Clauses 32 to 41 were added to the Bill.

THE SCHEDULE

SHRI RAJNARAIN: Sir, I move:

19. "That at page 14,---

(i) lines 5-6. for the words 'three thousand' the words 'one thousand and five hundred' be substituted;

(ii) lines 6-9, the words 'and he shall be entitled, without payment of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

(iii) 'lines 10 to 20 be added.' "

में पहले इस क्लाज को पढ दं उसके बाद अपना संशोधन पढंगा । इस में यह लिखा है कि कूलपति को तीन हजार रुपए प्रतिमास वेतन दिया जाएगा और वह अपनी पदावधि के दौरान बिना किराया दिए सुसण्जित निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कूलपति को कोई प्रभार नहीं देना होगा। यह सारा इसमें है। में अपने इस संशोधन के द्वारा जो सत्तारुढ शासक दल के सम्मानित सदस्य बैठे हए हैं और हमारे मिल श्री हर्षदेव मालवीय और जगदीश जोशो जी बैठे हुए हैं उनसे निवेदन करना चाहंगा कि भारतवर्ष में महात्मा गांधी का नाम सभी लोग ले रहे हैं

तो 1931 का कराची रेजोल्यक्षेन भी हम लोग याद करें जिसमें यह कहा गया है कि 500 रुपये से ज्यादा किसी को भी तनख्वाह न दी जाए। आज कांग्रेस के लोग सत्तारुढ दल के लोग अन्यने समाज को किस तरह से बनाना चाहते है मैं समझ नहीं पाया । क्या इस गरीबी की स्थिति में बगइस चांसलर की शीमा 3000 रुपए प्रति मास से होबी या बाइस चांसलर की शोभा उसके गुणों और उसकी प्रतिभा से होगी । कुछ लोग कहते हैं इनको हम 3000 रुपए तनखवाह क्यों न दें आखिर इनकी भी तो कुछ हैसियत है । आज हमारे यहां हैसियत का मापांकन पैसे से हो गया है। अगर आपको इसी नीति को बलाना है तो बेकारी हटाने का नारा मत लगाइए। मैं चाहता हं इस समय जो माननीय नुरुल हसन साहव ने एक नया विधेयक प्रसुत किया है, जरा इसकी गरिमा को समझ ले। इसकी गरिमा को समझकर ही हमने थह संघोधन पेश किया है इसलिए इस संशोधन को भी मंत्री जी समझने की कोश्रिश करें। कतई भी हम नहीं चाहते कि इस गरीब मुल्क में 30 पैसे प्रति दिन की आदमी की आमदनी हो। मैं उत्तर प्रदेश के बस्ती जिला में गयाथा। बस्ती जिला उत्तर प्रदेश का एक सबस गरीब जिला है । वहां पर 116 रुपया एक आदमी को प्रति वर्ष में खाने को मिलता है । जिस देश में 116 रुपया प्रति वर्ष प्रति व्यक्ति आमदनी हो उस मुल्क में बाइस चांसलर 3000 रुपया परए और वह सुसज्जित भवन पाए जिसकी कोई परिभाषा नहीं उस भवन को सजाने में कितना पैसा लगेगा इसकी कोई सीमा इसमें नहीं है। एक वाइस चांसलर अपने भवन को 50 हजार रुपये से भी सजा सकता है और 50 लाख रुपए से भी सजा सकता है। इसलिए इस विधेयक को एक पंजीवादी मुल्क का विधेयक कहें न कि पश्चिमी यूरोप के विक्वविद्यालय का विधेयक तो इसमें कोई ज्यादती न होगी।

श्री उपसभापति : यू बाइण्ड अप नाउ ।

श्वी राजनारायण ः मैं अपनी बातें दोहरा नहीं रहा हूं। मैं तो अपने संशोधन पर जो जरूरी है बही कह रहा हूं।

श्री जगवीश जोशी (मध्य प्रदेश) : चूंकि हमारा नाम लिया गया है, इसलिए मैं स्तष्टीकरण कर देना चाहता हूं। यहां पर कराची प्रस्ताव का उल्लेख किया गया है। मैं यह कहना चाहता हूं कि उस प्रस्ताव में सरकारीं मंदियों के लिए 500 रु० रखे गये थे। उस वक्त सारे देश की आमदनी और खर्च का सवाल नहीं था। अगर इस पर बहरु होती तो हम वहस करते। इसलिए इस वक्त इस कराची प्रस्ताव का उल्लेख करना निर्मूल है, निर्श्वक है।

श्र**गे रवी राय** (उडीसा) :इसलिए दो हजार रखिये ।

श्री राजनारायण : श्रीम्न, आप इस बात को खुद समझ सकते हैं कि श्री जगदीश जोशी बहुत ही गलत जगह पर बैठ गये है इसलिए कुछ वहां का प्रभाव तो पडेगा यानी कह रहे है कि सन 1931 में जीं, प्रस्ताव पास किया गया बह प्रस्ताव केवल सरकारी कर्मचारियों के लिए था। तो वह प्रस्ताव क्यों किया गया? इसलिए कि हम आदर्शवादी थे, हम सरकारी कर्म-चारियों को भी आगे लाते थे और चाहत थे कि सरकारी कर्मचारी भी जीवन निर्वाह पर कम खर्च करें और यह नहीं होना चाहिए कि 500 रु० तो एक सरकारी कर्मचारी को मिले और श्री जगदीश जोशी 5000/- २० ले लें या प्रधान मंत्री श्रीमती इन्दिरा नेहरू गांधी मिंग कोट पहन लें। इस लिए उस स्थिति में प्रस्ताव किया गया था कि सरकारी कर्म-चारियों में सेवक की वृत्ति हो । इसमें हमने जो संशोधन रखा है वह वाईस

श्री राजनारायण]

चौसलर को आवश्यकताओं को देखते हुए और अन्य तमरम चीजों को देखते हुए उसका वेतन 3000 रु० की जगह 1,500 रु० रखा जाय । मेरे मुताबिक तो मुल्क में किसी को भी 1,500 रु० महीने से ज्यादा: तनख्वाह या आमदनी रखने का अधिकार देना नहीं चाहिए । तो इसलिए हमने यह संशोधन किया कि 1,500 रु० पाना कोई कम बात नहीं है । मैं चाहता हुं कि सरकारी पक्ष के लोग इसको अवश्य मान लें।

इसके अलावा मेरा संशोधन यह है कि पंक्ती 16-18 में "और वह अपनी पदावधि के दौरान बिना किराया दिए सुसज्जित निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कुलपति को कोई प्रभार नहीं देना होगा" शब्द निकाल दिए जायें। हम नहीं चाहते कि कोई भी वाइस चांसलर उप-कुलपति किसी सुसज्जित मकान में रहे। हम चाहते हैं कि वह सादा जीवन विताए, हाई थिकिंग रखे और इस प्रकार सादा जीवन रखकर सारा काम करे इस लिए हमने यह संशोधन यहां पर रखा है।

The question was proposed.

PROF. S. NURUL HASAN: Sir, I regret that I am unable to accept this amendment. When the entire country puts Rs. 1500 a month as the maximum income limit for everyone, I will be quite willing to reduce the salary of the Vice-Chancellor.

MR. DEPUTY CHAIRMAN: The question is:

19. 'That at page 14,---

(i) lines 5-6, for the words 'three thousand' the words 'one thousand and five hundred' be substituted;

(ii) lines 6-9, the words 'and he shall be entitled, without payment

of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

(iii) 'lines 10 to 20 be deleted.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted. The Schedule .was added to the Bill.

MR, DEPUTY CHAIRMAN: Clause 1 there is no amendment. Dr. Ram-kripal Sinha is not here. There is another amendment on Long Title. Shri R. Narasimha Reddy is not here.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. S. NURUL HASAN : I move :

"That the Bill be passed."

The question was proposed.

SHRI BHUPESH GUPTA: Most of us, I believe, have welcome this measure because it has come by way of a follow-up action after an agreement has been arrived at on the basis of the six-point formula. Sp, we are in support of this measure. We welcome it. Some suggestions have been made.

Now this is another University which is going to be launched by the "Centre. Here is an occasion when we can give a new dimension and a new direction to the structure and pattern of this new University that is going to be constituted. We are now, of course, bound by the provisions of this law which will be

Bill, 1974

182

passed just now. But at the same time in the matter of implementation we can certainly ensure that things are settled from the point of view of, as far as possible, academic the teachers and students freedom to community and also for eliminating to the maximum extent possible bureaucratic elements which are ruining our system today. Hence, I would educational suggest that hon. Minister should hold consultations not only with officials of Andhra Pradesh, but also other academicians, educationists, students and their representatives with a view to making practical arrangements. Al this stage I cannot go into the details of provisions, nor is it may intention to do so. But I would only say that this question has now become a vital ques-Education Ministry is somehow or tion. other kept at a low level. Not that Prof. Nurul Hasan is responsible for that. He is an educationist himself and he has a higher status. But in the Parliament somehow we feel that since the days of Maulana Azad, Education Ministry has not been getting the attention it deserves. I know education is a State subject. I do not like education to be a concurrent subject. I want it to remain as a State subject. But that does not mean that you should not render all possible help and give good advice and given necessary financial assistance to the educational institutions of our country which are run under the States. Central University-the one which we are going to have ---should set an example in remodelling, remoulding and democratising the entire educational Recently I was in Calcutta. structure. There the Syndicate or Senate passed a resolution demanding that the Calcutta University, while remaining in the State, should be granted the status of a national university. Such demands are coming up. People want the Centre to take interest, although they will not give up their rights. I want such questions to be considered. Some of the State Universities should be given the status of National University and should be given Central financial assistance. Prof. Hasan is handicapped by the fact ihat he does not have resources. I think Parliament should really voice its opinion on the subject. I want the House to say that the budgetary allocation for education at the Central level must be considerably and substantially raised. Unless we provide for such things, nothing will happen. Whatever the Minister might like to do. he will not be able to do because he does not have enough funds. Therefore, why should we not spend a little more money on education? Why should the amount be so meagre as it is today? The budgetary allocation for education should be raised by a minimum percentage both on the revenue side and the expenditure side. Below a level, it should not go. It can be We shall certainly do that. raised. Otherwise how are you going to function? Therefore, I demand that th» budgetary allocation to education should be considerably raised in order to 4°0 make the fund available. Finally, PM Sir, with regard to the rights of the students and teachers, I would like to state that democratisation has become a vital necessity. Our education today is a classbiased education and the educational system at the higher level is weighted much in favour of the affluent classes, of the propertied classes, whereas we do not have any facility for the poorer classes who do not have the chance of entering the portals of our Universities today. Therefore, Sir, а reorientation in the educational structure, in its whole outlook, in its approach and in its behavioural pattern, is needed with a view to ensuring that the sons of the working people, whether they come from the villages or from the towns, are in a position to

183 University of Hyderabad [Shri Bhupesh Gupta]

educational institutions and are given proper education. But this is not being done. Therefore, this aspect of the problem should also be taken into consideration seriously.

As far as the democratic rights are concerned, Sir, they do not exist really as they should. All these Reports of the Gajendragadkar Committee or the earlier Committees should remain as they are. Let them remain there and you discuss them. But, Sir, I want that the whole question should be discussed de novo from the point of view of restructuring our educational system, remodelling it and remoulding it. And, Sir, we must have a break with the past in a very vital and decisive way- Sir, the crisis in our education today is largely due to the fact that, in the first instance, it is class-biased, it is bureaucratis-ed, and, then, those who should be given proper rights in the educational field, the teachers and the students, are not given their due rights which is why we are in the midst of chaos and crisis in the system of our education. Therefore, Sir, I have made all these suggestions. The honourable Minister would have this Bill passed. By all means. Sir, let him have it passed. But 1 think the time has now come for certain things '.o be <ione. I do not know, because nobody knows also, what happens to an individual Minister. But we expected, when Prof. Hasan came to the Ministry-1 have got great personal regard for him because he is a man of vision and of progressive views and there is no doubt about it-that he would start the process of discussions. Sir, I appeal to him that he should start the process of discussions and deliberations with the educationists in the country and the students and teachers so that a new educational policy can be evolved in order to cover

all aspects of education. Sir, we must break with ihe present system of education which is hideous, which is undemocratic, which is classbiased and which does not meet the requirements of the poorer sections of the community. This is not only a question of the academic world, but this is also a matter which goes to the root of our cultural elevation and advancement of the society as a whole.

श्री महादेव प्रसाद वर्मा (उत्तर प्रदेश) : उप-सभापति जी, नेशनल युनीवसिंठी का कोई परपज होना चाहिये। डाक्टर रवीन्दर नाथ टैगोर ने जब विश्व-भारती कायम की थी, श्री मालवीय जी ने जब हिन्द युनिवसिटी कायम की थी, श्री सैयद अहमद खान ने जब मस्लिम यनीवसटीं प्रारम्भ की थी, लो इन सब यनीवसिटियों को कायम करने के पीछ एक भावना थी। हम इससे सहमत हो या न हों, लेकिन उसका एक परपज था। आज जो नेश्वनल यनीवसिटी बनाने जा रहें हैं, उसका क्या परपज है क्योंकि सारे सूबों में, प्रदेशों में यनीवसिटियां कायम है। आपकी नेचनल यनीवसिटी का क्या मतलब होगा। अगर उसमें कोई विशेषता नहीं है, तो आप बेकार का प्रयास क्यों करने जा रहे हैं। विशेषता तब ही हो सकती है जब आप नेशनल यूनीवर्सिटी के साथ नेजनल प्रावलम्स को लें।

जो कोठारी कमेटी थी, गजेन्द्रगडकर कमेटी थी, उसने एक बहुत सीमित दायरे में काम किया और वह सीमित दायरे के अन्दर ही घूमती रही और तमाम एजूकेशन प्रावलम्स को वह छू नहीं सकी। वह तो केवल यूनी-बसिटी के प्रोफेसरों, रीडर और वाइस चान्सलर की थोड़ी सी चीजों को ही देख सकी। देश के अन्दर जो एजूकेशनल प्रावलम्स हैं और उसके साथ-साथ जो दूसरे प्रावलम्स नत्थी है, जगर नेशनल यूनीवर्सिटी कायम करने का आपका विचार है, तो आपको इन सारी समस्याओं का भी समाधान निकालना होगा। हमारे शिक्षा जगत के सामने जो इस

हआ आया। उँसकी पीठमें छरे का घाव था, किसी गुन्डे ने उसे छरा मार दिया था वह जैसे ही यूनीवसिटी में पहुंचा हजारों लड़के लाठी-डंडा लेकर निकल पड़े। मालवीय जी के बंगले के सामने से लड़के निकले तो उनका ड्राइवर बाहर से चिल्लाया--- मालवीय जी नहा रहे थे --- लड़के जा रहे हैं दंगे में। मैं उसदृश्य को आपको बताऊं। मालवीय जी निकले, आधी घोती भीगी हुई, आबी घोती सुखी, नंगा बबन, नंगे पैर और लडके जो घम कर जा रहे थे सीधे उनसे पहले फाटक पर पहुंचे। जब हजारों लड़कों का हजूम पहुंचा तो उसके आगे भाग कर पहुंच जाये, संयोग से उनके पीछे तिलोचन पन्त थे और उनके पीछे में। मालवीय जी ने एक लड़के को इगारा किया और पूछा कि कहां जा रहे हो उसने कहा कि देखिए, गुन्डों ने छरां मारा है। मालवीय जी ने कहा देख लिया, वॉपस जाओ यह काम मेरा है, तुम्हारा नहीं, तुम्हारे भी बाप ने तुम्हें इसके लिए नहीं भेजा है, यह जिम्मे-वारी मेरी है, वापस जाओ । एक ही शब्द में हजारीं लड़के उस घटना को सामने रखते हुए वापस चले गए। मालवीय जी वायस आए, फोन उठाया, डी एम और एस पी को बुलाया और केवल एक शब्द कहा, मे यहां शहर से लड़के आते हैं, हिंद भी, मसल-मान भी, ईसाई भी, जगर किसी के गुन्हीं ने छरा मारा तो मेरी जिम्मेदारी नहीं होगी आपकी होगी। 9 दिन दंगा चलता रहा, एक भी छात्न के ऊपर हमला नहीं हुआ । उनके समय में कहीं इनडिसिष्लिन का नाम नहीं था। मॉलवीय जीको वेतन के रूप में एक पसा नहीं दिया जाता था। आप चाहते है नेशनल यूनीवसिटी? आपको पदा करना पड़ेगा महामना मालवीय, आपको पैदा करना १ड़ेगा सर सैयद अहमद, नए विचारों के लिए, नई दिशा टेने के लिए। मझे बड़ा दुःख होता है, में राजनारायण जी की बात से सहमत हं कि आप प्रेसिडेन्ट को हर बार, हर चीज में क्यो खींचते हैं। उसकी एक पोस्ट है, एक स्टेटस है। हर छोटे बड़े मामले में

समय समस्याएं हैं, उनका हल भी आपे ो निकालना होगा। अगर यह यूनीवसिटी इन समस्याओं का हल निकाल सकती है, तौ ठीक है वरना देश में जितनी यूनीवसिटीज इस समय हैं, उनसे एक और आप जोड़ रहे हैं।

अमेरिका में नीयो की आबादी काफी है और 50~60 साल पहिले वे गुलामी की हालत में रहते थे, यह बात किसी से छिपी नहीं है। बकर वाशिंगटन ने दो बच्चों को लेकर इलिया बनाने का काम शरू किया था और उनको रोटी दीथी। आज उसकी प्रारम्भ की हई बुकर वाणिगटन युनीवर्सिटी है। उसने अमरीका की सारी नीग्रो जाति को जीवनदान दिया है। आज वह दुनिया की फर्स्ट क्लास वेल-डिसिप्लिन्ड युनीवसिंटी है। आप क्या करने जारहे हैं? देश का प्राबलम है लिग्विस्टिक, देश का प्राबलम है उसकी गरीबी, देश का प्रावलम है अन-एम्ण्लाय-मेंट, देश का प्राबलम है शिक्षा में अनुशासन-हीनता, जो देश को खाए जा रहा है। क्या आपकी युनीवसिटी इन प्रश्नों का जवाब दे सकेगी? आपकी नेहरू युनीवर्सिटी नहीं दे पा रही है, सैन्द्रल यूनीवसिष्टी नहीं दे पा रही है। फिर आप क्यों एड कर रहे हैं। और इसके पीछे कोई आब्जे क्ट है तो उसका चलाना वाजिब है, बरना 10-20 करोड़ रुपया आप और खर्च कर दें सेन्टर के खजाने से केवल कुछ लोगों को बडी-बड़ी पोस्टेंदेने केलिए तो यह कोई नेपानल पोलिसी नहीं है।

अहां तक उसके कन्ट्रोल का प्रश्न है, मैं एक मिसाल देना चाहता हूं। मैं बनारस यूनीवसिटी सें पढ़ रहा था। मालवीय जी वाइस चांसलर थे। 31 का जमाना था। वहां हिन्दू-मुस्लिम दंगा हो गया 10 बजे सुबह। म मालवीय जी के वंगले की बगल में एक वाचनालय में पढ़ रहा था। मालवीय जी दो वक्त नहाते थे—एक सुबह पूजा करने से पहले और दूसरे खाने के पहले करीब 10 बजे। उस समय एक लडका साइकल पर भागा

[श्री महादेव प्रसाद वर्मा]

आप प्रेसिडेन्ट को क्यों घसीटना चाहते हैं ? प्रेसिडेन्ट का अर्थ क्या है ? प्रेसिडन्ट का अर्थ होगा, मिनिस्ट्री, मिनिस्ट्री का अर्थ होगा ब्यूरोकेसी । फैसला ब्यूरोकेसी करेगी और नाम होगा प्रेसिडेन्ट का । सारा कन्ट्रोल आप सेन्ट्रलाइज कर रहे हैं । कहीं ऐसे आदमी के लिए गुंजाइश नहीं है जो स्वतंत्र रूप से ऐसी संस्थाओं को चला सके । वह रास्ता आप देना नहीं चाहते हैं । सारा ब्यूरोकेटाइजेशन करके सैन्ट्रल कमान्ड से आप यूनीविंसटी चलाना चाहते हैं और चाहते हैं कि उसमें अनुशासन भी रहे । ऐसा नहीं हो सकता ।

म एक मिसाल और देता हुं स्कूलों के सम्बन्ध में। इंग्लैंड में दो छोटे-छोटे स्कूल हैं, हजार वर्ष पूराने, ईटन और हैरो । आप को यदि होगा कि नेपोलियन को हराने के बाद जनरल वोलिंगटन ने कहा था कि: "दि बैटल आफ वाटरल वाज वन आन दिप्ले ग्राउन्ड आफ ईटन''। 50 फीसदी बड़े-बड़े राजनीतिज्ञ और यिकर वहां से निकले हैं। इमारे जवाहर लाल जी भी और कैनाडा के प्राइम मिनिस्टर भी वहां से आये हैं। हैरो और ईटन, कैंब्रिज और आक्सफोर्ड जैसी जो यूनिवर्सिटीयां हैं उन्होंने दूनिया को क्या-क्धा नहीं दिया। क्यों ? इसलिए कि वह ैंगवर्नमेंट के पंजे में नहीं हैं। इस लिए कि वह गवर्नमेंट एजेंसी बन कर नहीं चल रही हैं। इसलिए कि उन का अपना जीवन है। एक युनिवर्सिटी अमर हिन्दुस्तान के अंदर इस तरह की संगठित हो जाय तो वह अकेले ही सैंकड़ों युनिवर्सिटियों के कान काट सकती है। जहां तक देश के प्राबलम्स का सवाल है, उसका हल आप देश को नहीं दे रहे हैं; क्योंकि आज आप की युनि-वसिटिज एक खास ढंग से कंट्रोल हो रही है। वह एजेंसी हैं गवर्नमेंट की । उन को आप ने स्वतंत्र छोड़ दिया है ऐसा हम नहीं कह सकते । अधिक समय नहीं है, इसलिए मैं केवल एक बात और कहना चाहता हूं। जहां तक विद्याधियों के अनुशासन का सवाल है, आप याद रखिए

B/7/, 1974

188

कि यह प्रावलम आप के कंट्रोल के बाहर होता जा रहा है। क्यों ? इसलिए नहीं कि विद्यार्थी और छात्न समाज अपनी जिम्मे-दारियों को नहीं समझ रहे हैं, वरन, इस-लिए कि उसके सामने जो नकशा आ रहा है, उस से बह चितित हैं और आप उस को मोल्ड नहीं कर पा रहे हैं। आप उसे जबरदस्ती कंट्रोल करके, कानन बना कर इस उभरते हुए नौजवान समाज को नहीं सम्हाल सकते। उस के सामने जो सवाल हैं, उस की जिन्दगी के सामने जो माहील है. उन्हें आप को ठीक करना पडेगा और उसका भविष्य जो अंध-कारमय है, उसे आप को प्रकाशमय बनाना पडेगा, तभी अनशासन की बात चल सकेगी बरना आप कैसा भी कानन बनायें, वह चलेगा नहीं ।

विश्वविद्यालय भी प्रकाशवीर शास्त्री : परिवार में एक नये सदस्य की वृद्धि के समय, विशेष कर केन्द्रीय विश्वविद्यालय परिवार में एक नये सदस्य की बुद्धि के समय में शिक्षा मंत्री जी का ध्यान शिक्षा से संबंधित कछ विषयों की ओर आकर्षित करना चाहता ह जिनके संबंध में समय-समय पर सरकार और देश के शिक्षाविशेषज्ञ कछ निर्णय लेच के हैं। अभी पिछे श्रीनगर में जो दसरा राष्ट्रीय एकता सम्मेलन हआ था, हमारे शिक्षा मंत्री जी को स्मरण होगा, उस में जहां इस विषय पर एक निर्णय लिया गया था कि पब्लिक स्कुलों में जो एक क्लास विशेष तैयार हो रहा है उस से देश को कैसे बचाया जाय, वहां इस बात पर विषेश रूप से बल दिया गया था---में स्वयं उस एकता समिति का सदस्य था कि यह जो डोमिसाइल सटिंफिकेट की पद्धति है इसको समाप्त करना चाहिए देश में । एक मद्रास का विद्यार्थी अगर दिल्ली में आकर प्रवेश लेना चाहता है, या दिल्ली का विद्यायीं कल-कत्ता में जा कर प्रवेश लेना चाहता है, तो एक ही दश में यह क्या नयी पदधति प्रारंभ हो गयी है कि उस को सब से पहले इस बात का प्रमाण देना होगा कि वह बंगाल का

रहने वाला है या तामिल नाडु का रहने वला है या दिल्ली का रहने वाला है। तो इस बात पर राष्ट्रीय एकता समिति में उपसमा-पति जी, विशेषरूप से वल दिया गया था कि डोमिसाइल सटिफिकेट की जो परंपरा है उस ो जल्दी समाप्त कर दिया जाय। लेकिन अभी तक हम यह देख रहे हैं कि इस विषय में आप निर्णय नहीं ले सके।

दूसरी बात, इन विश्वविद्यालयों में जो राजनीतीक हस्तक्षेप बढ़ता जा रहा है, उस की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं। अभी कुछ दिन पहले समाचार आया था कि पटना विश्वविद्यालय के उप-कुलपति ने त्यागपत्न दे दिया । फिर किसी तरह से वहां के विद्यार्थियों ने या सर-कार ने दवाब डाल कर उन का वह त्याग पत्र वापस करवा दिया । फिर भागल-पुर विण्वविद्यालय के उपकुलपति के संबंध में चर्चा आयी । अभी काशी विद्यापीठ के रघुकुल तिलक जी त्यागपत्र दे चुके हैं। मेरठ विण्वविद्यालय के श्री कपूर ने त्याग पत्न दे दिया है । आज ही समाचार पत्रों में है कि गोरखपुर विश्वविद्यालय के जो प्रो वाइस चांसलर है, प्रति कुलपति जिन को आप कहते है उन्होंने त्याग पत्र दे दिया है यह सब लोग जो त्याग पत्न दे रह है, उपसभापति जी शायद वह जाते हुए यह कहते हैं कि हमारे विश्वविद्यालय में राजनीतिक हस्तक्षेप अधिक बढ़ गया है, उस से परेशान हो कर हम इस विग्वविद्यालय से मुक्ति ले रहे हैं, हटना चाहते हैं। मेरा कहना यह कि जब आप विश्वविद्यालय परिवार में एक नये सदस्य को भर्ती करने केलिए जा रहे हैं और एक केन्द्रीय विश्वविद्यालय की स्यापना करने जा रहे हैं, तो इस दिशा में बहुत मजबूती से निर्णय लीजिए कि हमारे विश्वविद्यालय जो आज राजनीति का अखाड़ा बनते जा रहे हैं, उन में यह स्थिति समाप्त हो और यह कच्चे भस्तिष्क उस में न पड़ें। उनमें सुसम्य नागरिक तैयार होने चाहिए और वे विद्यार्थी संकुचित दलों में न पड़े इस विषय में भी आपको सोचना चाहिए ।

तीसरी बात मैं यह कहना चाहता हू कि इन विश्वविद्यालयों में जो आनरेरी डाक्ट्रेट की डिग्री देने की परम्परा प्रारम्भ हुई है उसके परिणामस्वरूप विषवविद्यालयों की डाक्ट्रेट डिग्री का उपहास हो रहा है। पहले यह विद्वत्ता के आधार पर दी जाती थी, उनकी सेवाओं के आधार पर, उनकी क्षमता के आधार पर या उन्होंने कोई साहित्यिक रचनायें की हों, इस आधार पर दी आती ेथीं। पर अब ये आनरेरी डिग्री उपहार के रूप में दी जाने लगी हैं और विशेष रूप से मंतियों को ये डिग्रियां दी जा रही हैं। पहले राय बहादुर और खान बहादुर होते थे और अब विश्वविद्या-लयों की उपाधियां भी सम्मानित राय बहा-दुर और खान बहादुर की श्रेणी में शामिल हो रही हैं।

चौथी बात जो मैं कहना चाहता हूं वह यह है कि जो हमारे केन्द्रीय विषवविद्यालय हैं, इनमें कुछ नये विश्वविद्यालय भी खुले थे, अब अवाहरलाल नेहरू विश्वविद्यालय खुला था तो मैंने बड़े उत्साह से इसका समर्थन किया था लेकिन आज अवाहरलाल नेहरू युनिवर्सिटी अगर एक शब्द मैं कहूं तो यह भारतवर्ष की लुमुम्बा युनिवर्सिटी हो गई है, इससे ज्यादा शब्द मैं नहीं कह सकता । आपके जो शिक्षा केन्द्र हैं, विद्या मन्दिर हैं उनको पवित्र रहना चाहिए, बह राजनीतिक अखाड़े नहीं रहने चाहिए । जब जवाहरलाल नेहरू युनिवर्सिटी जो सरकार की नाक के नीचे है उसको आप बचा नहीं पाये तो हैदराबाद में विश्वविद्या-लय को आप बचा लेंगे, इसमें मुझे सन्देह है ।

दो वातें जो मैं अंत में कहना चाहता हूं वे ये हैं। एक तो विश्वविद्यालयों को अनुदान देने के सम्बन्ध में है। अभी कुछ दिन पहले एक घटना घटी—संक्षेप में मैं उसका वर्णन कर रहा हूं। हिन्दी भाषी राज्यों के विश्वविद्यालयों की एक बैठक हुई। उसमें अलीगढ़ मुस्लिम विश्वविद्यालय के उपकुलपति जिनको अब आपने उर्दु के किसी विभाग का अध्यक्ष बना कर यहां बुला लिथा है, उन्होंने खड़े

[श्री प्रकाशबीर शास्त्री]

होकर यह कहा कि सरकार हमसे यह चाहती है कि हम अनुशासन कायम रखें, पर पैसा देती नहीं। जब उन्होंने यह कहा तो इंदीर विख्वविद्यालय के उप-कूलपति ने उस पर खडे होकर यह कहा कि अगर सरकारी रहस्यों को प्रकट करने की धुष्ठता को क्षमा कर दिया जाए-वहे विश्वविद्यालय अन्दान आयोग के सचिव रह चुके थे---तो उन्होंने कहा कि जिस अन्दान की आप शिकायत कर रहे हैं कि उसके विना अनुशासन नहीं रह पाता है। सरकार से 12 करोड़ रुपया वर्ष में आपको जनदान मिलता है। और मैं जिस विख्वविद्यालय का उप-कूलपति हुं, मेरे साथ 13 महा-विद्यालय हैं। उनकी संख्या मिला कर 9 हजार से ऊपर विद्यार्थी बैठते हैं। जिस विश्वविद्यालय को 12 करोड या 9 करोड़ मिल रहा है इसके अन्दर साढ चार हजार विद्यार्थी हैं। मेरे यहां 9 हजार विद्यार्थी हैं उसको एक करोड़ दिया जाता है। तो मेरे यहां इस सिद्धान्त से अन् शासन बिल-कुल नहीं रहना चाहिए । अलीगढ़ युनिवसिटी पर म नहीं जाना चाहता; क्योंकि यह हैदराबाद विश्वविद्यालय बिल का तृतीय वाचन है, इसलिए इसकी चर्चा इस समय नहीं करूंगा, परन्तु किसी अन्य समय प्रोफेसर नुरुल हसन साहब जो अलीगढ़ विश्वविद्यालय से निकट से संबंधित है, उनसे इस विषय पर विस्तार से चर्चा करूंगा ।

अंत में इन्हीं का दिया हुआ एक उत्तर जो मेरे हाथ में है, प्रो० नुरुल हसन साहब का, जतारांकित प्रश्न 1022 के उत्तर में है दिनांक 14 अगस्त को दिया है। मैंने इसमें यह पूछा था कि क्या कभी केन्द्रीय सरकार ने इस प्रकार का निर्णंय लिया था कि दक्षिण भारत में कोई हिन्दी माध्यम का विश्वविद्यालय स्थापित किया जाए ? मैं उस समिति का सदस्य रह चुका हूं, प्रधान मंत्री उस सेंट्रेल एडवाइजरी िन्दी कमेटी की उस समय अध्यक्षा थी। उसमें मोरारजी देसाई देश के वित्त मंत्री भी सदस्य थे। एक कमेटी बनी जो निर्णय करने के

लिए बनी कि हिन्दी माध्यम का ग्रह विस्व विद्यालय दक्षिण भारत में चाहे हैवराबाद में बने, गुलबर्गा में बने या बंगलीर में बने । सिद्धान्तः वह बात तय हो चुकी थी और उसमे यह निर्णय ले लिया जाचुका थाकि हिन्दी माध्यम का बिखबिद्यालय स्थापित किया जाएगा, लेकिन यहां तो दिक्कत यह है कि मंत्रियों के जाने के साथ सरकार की नीतियां भी बदलती हैं। इसके लिए तरह तरह की व्याख्यायें की जाती हैं। इसमें कहा गया है कि चर्चातो चली थी, लेकिन विश्वविद्यालय अनुदान आयोग की एक समिति बनी, उस समिति ने इसको उपयुक्त नहीं समझा । मैं समझाथा कि प्रघान मंत्री जिस समिति की अध्यक्षा है उसका निर्णय सर्वोपरि होगा या फिर हमारा विश्वविद्यालय अनुदान आयोग ने जो सब कमेटी बना के उसका निर्णय सर्वोपरि अगर केन्द्रीय विश्वविद्यालय जो आप a ? हैदराबाद में स्थापित करने जा रहे हैं उसका माध्यम हिन्दी नहीं हो सकता तो मेरी निश्चित राय है कि देश के अन्दर एकता स्यापित करनेके लिए और राजभाषाको सारे देश में समान रूप से विकसित करने के लिए आप गुलबर्गा में चाहे बनाइये, चाहे वंगलीर में बनाइये या हैदराबाद में बनाइये. दक्षिण भारत में हिन्दी माध्यम का विष्व-विद्यालय अवश्य स्थापित कीजिए।

श्रीमुहम्मद युनुस सलीम : दो शब्द उर्दु के बारेमें भी कहिए ।

श्री प्रकाशवीर शास्त्री: सलीम साहब कह रहे हैं कि दो शब्द उर्दु के लिए कह दूं। तो मेरा कहना है...

श्री उपसभाव्यक्षः अव समय नहीं है इस वक्त।

SHRI KRISHNA KRIPALANI (Nominated): Sir, while I welcome the Bill any educational venture anywhere in India is to be welcomed—I cannot help regretting that a Central University had to be established, not on educational

considerations but as a counter in political bargaining. It was a good and worthy object, to help maintain the regional integration of Andhra Pradesh. But, it would have set a healthier precedent if the Andhra Pradesh had been provided adequate financial assistance by the Centre to start one more State University in Hyderabad or elsewhere. If one more University was needed.

Sir, if a Central University had to be established in Hyderabad, it might have been given a truly national character by making the medium of instruction multilingual, in harmony with the multi-lingual tradition of the region. The teachers might have been given the option of teaching and the students of learning through the medium of Telugu or English or Hindi or, as I would have preferred, Hindi-Urdu-Hindustani, the language dear to Gandhiji which he tried to propagate-unfortunately in vain. It might have been an experiment fraught with some difficulty, as all bold experiments must be, but an experiment worth making in the interest of national integration, an experiment worthy of the Centre. Nor is the difficulty as great as may seem on the surface. It need present no great problem if the students are allowed to answer examination papers in any of these three or four languages and if care is taken to ensure that teachers appointed have a working knowledge of all these languages.

Sir, I regret even more that, if money was available for education, it should be wasted on more universities. What the national desparately needs are not more universities, but more and better schools, particularly in the villages and so-called backward areas. As it is, there is a plethora of universities in our country, and every one knows that as the number of universities has increased, the quality of what is mis-called higher education 7—24 R S S (ND; 74

has steadily fallen, until the universities today are not so much the seats of learning as fields for political propaganda.

Sir, every paisa spent on furthering opportunities of education, elementary and secondary, for children in the rural areas or urban slums is a paisa well spent, an investment that will yield a rich dividend in course of time. It is an investment in human welfare, bringing employment to hundreds of humble teachers and providing the basic instruments of self-development to thousands of ignored children, thus strengthening the base of our national life and culture, and not merely illuminating the apex. More Universities mean more graduates, unemployed and often unemployable, more frustration and more bitterness. On the other hand, a well thought out programme of craftbased education may make possible in course of time what President Giri vividly described as in every acre a pasture, in every home a cottage industry.

Sir, may I suggest for the consideration of the learned Minister of Education that the Central Government might set up, parallel to the University Grants Commission, which has done and is doing useful work in its field, another statutory body, an All India School Grants Commission, to assess and meet the needs and raise standards of teaching in schools all over India. If child is father of the man, this investment may ensure that the future of India will be in better hands than ours have proved to be.

Sir, coming to specific clauses of the Bill under consideration, I have only one humble suggestion to make, and that refers to the power given to the Executive Council to withdraw any degree, honorary or academic, previously granted by the University to any person for good and sufficient cause.

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Bill, 1974
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[Shri Krishna Kripalani]

Sir, I do not think any University here or elsewhere has the moral right to withdraw a degree, academic or honorary, which it has once granted, and we may assume that it was granted for good and sufficient cause. Sir, when Mahatma Gandhi led the struggle for national liberation in India, the authorities of the Inner Temple, one of the Inns of Court in London which, some decades earlier, had granted him the Barrister's Diploma, chose to withdraw the Diploma und debarred him^no doubt, from their point of view, for good and sufficient cause. They hereby deprived the Mahatma of nothing and the Inner Temple of a great honour-this decision remains a blot on the name of the Inner Temple.

Sir, I cannot imagine any circumstance which may justify the revoking of a degree or diploma, honorary or earned Even if it is proved that the recipient had got the degree or diploma on false pretences. (*Time bell rings*).

Thank you-

PROF. S. NURUL HASAN: Sir, some very valuable points have been made on the question of educational policy in the country. I have also some views on the problems of education having spent all my active life for this cause but I must not take the time of the House on this particular occasion to go into the details. Should an occasion arise...

SHRI BHUPESH GUPTA: You have said that you have some ideas. I also assume that you have but have you locked out your ideas?

MR. DEPUTY CHAIRMAN: He will open the lock on a proper occasion.

PROF. S. NURUL HASAN: I would like to make one or two general ob-lervations on the points which have been made by the hon. Members, with many of which I am ia tha fullest agreement.

The first important point which has been raised by my hon. friend, Shri Bhupesh Gupta, Ls the question of class biased education. I think that is the most important problem with which the country is faced. I fell that today the access to higher education as also to secondary and primary education is much more for those who belong comparatively to the well-off classes than to the poorer sections of the community. If I may make my submission, true democratisa-tion does not relate to structural matters but true democratisation means : Is access to the best form of education available to the poorest sections of ihe community or not? Secondly, again its own limited way and I must confess within the limits imposed on education by its own system, does it contribute to the solution of the problems before the common people, particularly in developing attitudes which are in my opinion generally accepted by this country- attitudes of secularism, socialism and of democracy? However, Sir, hon. Member Shri Bhupesh Gupta had himself provided an alibi for me and that is about the limitation of funds. I wish we could spare funds in order to bring about those changes which will make education more accessible to the weaker sections of the community.

As regards the point he has made about the academic freedom to teachers and students, I agree with him entirely and there is no difference of opinion on that issue. I also agree with the point raised by the hon. Member, Shri Prakash Vir Shastri, that there should be no political intervention in universities. Unfortunately, Sir, I am not attempHng to put the blame on any individuals or on any groups but in all humility I would like to echo the sentiments: Please think of the future. We may get some advantage for a short period; I do not know whether even tha(will

198

bring us any advantage or not; but please think of the future generation. Let us try to evolve at least a code of conduct. Many leaders here can sit together. I am willing to be at your service. You are political leaders; I am not but I am willing to be at your service.

SHRI RAJNARATN: You are not.

PROF. S. NURUL HASAN: I am not a leader; I am one of the humble servants who have served the cause of education throughout the life. I am willing to be of service if some conventions can be evolved but please do not allow a situation in which the institutions of learning in general and institutions of higher learning in particular become more the arena of political struggles rather than of learning. I am not suggesting-I would like, Sir, to crave your indulgence just for a moment ----that students should not be interested in politics. I as a student have been interested in politics. I have not asked any student and I am not suggesting to any student not to take interest in politics. But please let a situation remain when the teachers and students consider it their sacred duty that academic work while they are in the universities must have precedence over any political advantages.

A small point has been raised by the honourable Shri Prakash Vir Shastri about the Central grant to Aligarh Muslim University. There is no period when the Central grant to Aligarh University amounted to Rs. 12 crores or Rs. 9 crores in any year.

श्री प्रकाशवीर शास्त्री : मैं आपसे निवेदन करना चाहता हूं, यह तो विश्वविद्यालय अनुदान आयोग के रिकार्ड पर होगा कि मिस्टर जोशी इंदौर विश्वविद्यालय के कुलपति ने.....

(Interruptions)) खपने भाषण में क्या कहा। मैं आपको बताता हं... PROF. S. NURUL HASAN: Sir. the hon, Member can easily either write a letter fo me or put a question in this House and he will get the facts. Why should he go by the memory of some official? It is a point on which he can get absolutely accurate information.

श्री प्रकाशवीर शास्त्री: नहीं, नहीं आप पता करके आएं कि मिस्टर जोशी के आंकड़े सही माने आएं या आपके आंकड़े सही माने जाएं

प्रो० एस० नूरल हसनः आंकड़े तो गवर्नमेंट के सही माने जाएंगे । याददाश्त के ऊपर किसीके आंकड़े सही नहीं माने जाते । उसका तो आडीट होता है, हिसाब रखा जाता है, विश्वविद्यालय अनुदान आयोग का हिसाब सदन में रखा जाता है । उसके ऊपर जाएंगे या यह कि फलां जगह हमने सुना या फलां जगह से सुना, हमको यह याव आता है, इससे काम नहीं चलता है । फिगर्स एक्युरेट आपके हाथ में हैं, आप देख सकते हैं । अगर आपको आसानी से न मिल सके तो आप मुझकों लिख कर मुझसे पूछ लीजिए या सदन में सवाल पेश्व कीजिए.

श्री प्रकाशवीर शास्त्री । उपसभापति जी व्यवस्था का प्रक्न है। आप शायद यह सिद्ध करना चाहते हैं कि मैंने जो आंकडे दिए हैं गलत हैं। मझे पहले वह आंकड़े पुछने चाहिए थे। दूर्भास्य से उस समय आप इस देश में शिक्षा मंत्री नहीं ये आप उस समय अलीगढ मसलिम यनिवर्सिटी में थे जिस समय यह कांफरेंस हई और उन्होंने ये आंकड दिए। लेकिन यह आंकड़ा जो आपका ही अभी कादिया हुआ है। शिक्षामंत्रालय ने आगे अलीगढ मसलिम विश्वविद्यालय का ऐक्ट पास किया और उसके विरोध में जब एक आंदोलन हआ तो आपने शिक्षा मंत्रालय की ओर से पुस्तिका छपवाई जो जनता में बौटी। उस पुस्तिका में लिखा है कि अलीगढ मसलिम यनिवसिटी को हल्डरेड परसेन्ट ग्रांट दी जाती है । अगर आपको याव नहीं है तो में कल वह पुस्तिका भेज दूंगा। में आपसे पूछना चाहता हं क्या देश में एसी और कोई युनिवसिटी है जिनको हन्दरेड परसेल्ट ब्रान्ट दी जाती है।

Bill, 1974 200

प्रोफेसर एस॰ नूरुल हसन : जी हां, बनारस यूनिर्वासटी को भी उसी उसुल पर देते हैं, दिल्ली युनिर्वासटी को भी उसी उसुल पर देते हैं।

श्री राजनारायण : श्रीमन,आन ए पौइंट आफ इनफार्मेशन.

प्रो० एस० नुरुल हसन : इस वन्त इनफामें भन का सवाल नहीं है ... ((Interruptions) ... राजनारायणजी, एक मिनट आप ठहर जाइए । में अपने मित्र को जवाब पहले देदं ताकि उनको में मृतमईन कर लूं। मैं यह अर्ज करना चाहता हं जनावेवाला, माननीय सदस्य बहुत अरसे से सदन के मेम्बर रह चके हैं, उनको अगर कभी भी सवाल करनाथा, मैं नहीं था तो इस देश में हमेशा एज केशन मिनिस्टर रहे हैं, वे एजुकेशन मिनिस्टर से सवाल करके उसका जवाब हासिल कर सकते उनको इसकी जरूरत नहीं है, माननीय थे। सदस्यों को इसकी जरुरत नहीं है कि अफिसरों की याददावत के ऊपर जाएं। पहले भी कोई न कोई तो एजकेशन मिनिस्टर थे, में कहीं भी रहा हं लेकिन जो भी एज्केशन मिनिस्टर रहे, जो इस सदन की तरफ जिम्मेदार रहे, उनसे माननीय सदस्य सवाल कर सकते थे और उसका जवाब मिल सकता था। लिहाजा मेरी गुजारीश यह है कि अगर आप कोई फैक्ट्स जानना चाहते हैं आपके पास या तो जबाब मौजुद होगा और अगर नहीं मौजूद होगा तो आप सवाल पूछ लिजिए, मैं आपकी खिदमत में जवाब देने को तैयार हं जिसके उपर आप फैसला कर सकते हैं।

श्वी राजनारायण : श्रीमन् मेरा एक व्यवस्था का प्रक्त है। एक बात मैं निवेदन कर देना चाहता हूं कि सम्मानित सदस्य को "आप" शब्द का प्रयोग नहीं करना चाहिये। आप शब्द का प्रयोग केवल चेयर के लिए पालिया-मेंटरी पटति में प्रयोग होता है।

प्रो० एस० नूरूल हसन : मान लिया ।

श्री राजनारायण : मैं आपकी इजाजत से सरकार से यह निवेदन करना चाहता हूं कि पंचवर्षीय योजना में जवाहर लाल नेहरू युनिव सिटी को 6.5 करोड़ रुपया और बनारस हिन्दू यूनीवसिटी को सिर्फ 5 करोड़ रुग्या दिया गया है। यहां पर माननीय मंत्री जी ने जो गलत आंकड़े दिये हैं, हम उन पर नहीं जायेंगे। लेकिन सरकार की एक छपी हुई किताब है जिसमें जवाहरलाल नेहरू यूनीवसिटी के लिए कुल, टोटल ग्रान्ट 36 करोड़ रुपया दिया गया है...

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, you do not raise new questions. There is no point of order.

प्रो० एस० नूरूल हसन : हजूरे वाला, मैं तो एक छोटी सी बात जनावे वाला से कहना चाहता हूं कि यह बात तय हो जाय कि अगर सरकार ने जवाहरलाल नेहरू यूनीवर्सिटी को 36 करोड़ रुपया सैक्शन किया है, तो मुझ को इजाजत दी जाय कि मैं अलग हो जाऊं और अगर ये गलत साबित हो. तो मेरे दोस्त को इसी तरह की बात करनी होगी । इसमें क्या मुजायका है।

श्री राजनारायण : यहां पर मेज अपअपाने की कोई वजह नहीं है । हमारे पास से प्रोफेसर किताब ले गये हैं जिसमें लिखा था कि जवाहर-लाल नेहरू यूनीवसिटी को टोटल ग्रान्ट 36 करोड़ रुपया दिया गया है । यह रकम पांच साल में खर्च हो या 20 साल में खर्च हो । कल मैं यहां नहीं आ रहा हूं, लेकिन मंत्री जी गलत बयानी कर रहे हैं ।

MR. DEPUTY CHAIRMAN: There is no use going on repeating it.

PROF. S. NURUL HASAN: About the point raised by Mr. Krishna Kripa-lani about the multi-national nature I have already made my submission at some length. I am sorry at that time the hon. Member was not present. There are several other points but they are not directly related to the Central University of Hyderabad and therefore I would not like to take the time of the House on them.

202

MR. DEPUTY CHAIRMAN: The question is :

"That the BUI be passed.". The

motion was adoptad.

THE COMPANIES (AMENDMENT) BILL, 1974

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir. I beg to move:

"That the Bill further to amend the the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956. and the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

[The Vice-Chairman (Shri Jagdish Prasad Mathur) in the Chair]

SHRI BHUPESH GUPTA (West Bengal) : Sir, on a point of order. Sir, the Government should clarify one pouit. In the course of the deliberations of the Select Committee, when the discussions were on, suddenly there was a change m the Ministry. We were a little taken aback. It was Mr. Raghunatha Reddy who was the Minister in charge and who was piloting the Bill at that time in the Select Committee. Suddenly we saw a Cabinet change and Mr. Raghunatha Reddy was shifted from the Company Law Affairs to some other Ministry and Mr. Gokhale was brought in. I am not making any reflection on anybody or praising anybody for that mater; all I am saying is the continuity was broken. Sir. as you know very well, the Bill was originally initiated and piloted here by one Minister and that Minister in that capacity became a Member of the Select Committee, of course selected by the House as always happens in such cases. Then suddenly a change was made and

there was a lot of speculation about that change. We came to know—I am not saying something; Mr. Gokhale, please do not misunderstand my position.

SHRI H. R. GOKHALE: No, I am not.

SHRI BHUPESH GUPTA: The deliberations Committee somehow or of the Select other came to be known to some people in the business world and they did not like the deliberations to continue along those Somehow or other they took it into lines their heads, that if a change was made it would be easier for them to resist some of the suggestions for amendments that were being made with a view to radicalising the Companies Act. Now, this should be clarified. Generally it is not done. Why suddenly it was done? When a Minister is put in charge of a Bill, he is allowed to continue till the Bill is over, whether he is Mr. Gokhale or somebody else, but in this particular case a change was made. At that to know time we came from various sources-and we have also our sources of information- that the big business lobby in Delhi became very active. They thought that the Companies (Amendment) Bill, which was under consideration. should not be allowed to be very drastically changed to the detriment of the interests of those business circles and they carried on a lot of lobbying, including Members of Parliament.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR). Your point is very clear.

SHRI BHUPESH GUPTA: That should be clarified. Generally it is not done.

SHRI NIREN GHOSH (West Bengal) : I want to submit...